

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.163 OF 2023 EZ**

SANTUNU KUMAR BHUKTA

.....APPLICANT

- V E R S U S -

STATE OF ODISHA & OTHERS

.....RESPONDENTS

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BY THE RESPONDENT NO.14 THROUGH

CUTTACK

DATED:11.08.2024

 ANANYA PRADHAN (ADVOCATE)

ENR. NO. O-599/2020

MOB:-8917222517



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.163 OF 2023 EZ**

SANTUNU KUMAR BHUKTA

.....APPLICANT

-VERSUS-

STATE OF ODISHA & OTHERS

.....RESPONDENTS

**COMPREHENSIVE AFFIDAVIT FILED ON BEHALF OF
AJIT SAHU –RESPONDENT NO.14**

I, Sri Ajit Sahu, aged about 35 years, S/o-Late Gokulananda Sahu, At/P.O-Nihalprasad, P.S-Gondia, Dist.-Dhenkanal, Odisha, (Lessee of Nihal Prasad Road Metal Stone Quarry No.1), do hereby solemnly affirm and state as follows:

1. That, I am the Respondent No.14 arrayed in this Original Application filed by the applicant and I am competent to swear the present affidavit.
2. That, the Respondent No.14 humbly craves leave of this Hon'ble Tribunal to file a further affidavit as and when required for a just, complete and effective adjudication of the present case.
3. That, the present affidavit is being filed pursuant to order dated 30.05.2024 passed by this Hon'ble Tribunal to clarify

PRADIPTA KUMAR MOHANTY



certain facts and also to bring on to record certain vital documents essential for the just, effective and complete adjudication of the present case.

4. That, it is humbly and respectfully submitted here that the Respondent No.14 has obtained explosive license from Joint Chief Controller of Explosives, East Circle Office, Kolkata for storage and usage of explosives of different classes. Such license has been annexed as at Annexure-R-14/13 series to the counter affidavit of the present respondent.

5. That, it is further humbly submitted here that the aforesaid license for storage and usage of explosives as contained therein has been issued under the scheme of the Explosives Rules, 2008 more particularly Rule-99 and Article No.3(c) of Schedule-IV which governs the license granted to the present Respondent No.14. The relevant provisions are reproduced herein below for ready reference of this Hon'ble Tribunal.

As per 99

SCHEDULE IV

PART 1

(See rule 99)

LICENCES AND LICENSING AUTHORITIES

Article No.	Purpose for which granted	Licence Form	Licensing Authority
1	2	3	4
1.	XX XX XX	XX XX XX	XX XX XX

PRADIPTA KUMAR MOHANTY
Notary, Cuttack, Town

X

- | | | | |
|--------|--|-------------|--|
| 3. (a) | XX XX XX | XX XX XX | XX XX XX |
| (b) | XX XX XX | XX XX XX | XX XX XX |
| (c) | Licence to possess for use,
Explosives of Class 1, 2,3,4,
5,6 or 7 in a magazine. | LE-3 | Chief Controller or
Controller of Explosives
Authorised by Chief
Controller |

6. That, it is humbly submitted here that the present Respondent No.14 has been using the explosives under the license granted to him by the Competent Authority on different mines and has accordingly filed his return as per statutory mandate.

7. That, it is further humbly submitted here that the Respondent No.14 has been using explosives in different locations pursuant to the license granted to him. The Respondent No.14 has also uploaded the location of such sites wherein the explosives are used. Such information as available under the PESO System for Explosives Tracking and Tracing shows the present quarry Nihalprasad Road Metal No.1 as one of the premises, where the Respondent No.14 carries on blasting activities under the license and such activity is as per the license which can be seen as "Active Record" with a mark of "Y".

(Copy of the RE-13 premises list is annexed herewith as **Annexure-R14/1**)

PRADIPTA KUMAR MOHANTY
District Engineer, Cuttack Town

RECEIVED

X

8. That, it is most humbly and most respectfully submitted here that the contention made by the present applicant that even though the Respondent No.14 has a valid explosives license as issued by the Joint Chief Controller of Explosives, East Circle Office, Kolkata in form LE-3 under Article No.3 (c) of Schedule-IV of the Explosives Rules, 2008 but still if the concerned District Magistrate has not issued specific permission then the usages of explosives and the blasting activities becomes illegal, is wholly fallacious and miss-conceived in as much as the scheme of the Explosives Rules, 2008 clearly distinguishes the scope of powers that are to be exercised by the District Magistrate and the Chief Controller or Controller of Explosives authorised by Chief Controller, under the Explosives Rules, 2008. Since, the present Respondent No.14 needs to use of 16008kg per year (1334 Kg X 12) of explosives every year in his mines as per the approved mining plan, the Respondent No.14 applied to and was granted the license by the Joint Chief Controller of Explosives, East Circle Office, Kolkata.

(Copy of the mining plan 26.04.2021 is annexed herewith as **Annexure-R14/2**)

9. That, it is of subliminal importance to submit here that the Nihalprasad Road Metal Quarry No.1 which is involved in the

PRADIPTA KUMAR MOHANTY

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present case has been leased out to the present Respondent No.14 on two occasions viz the 07.10.2015 to 07.10.2020 and subsequently for 03.06.2022 to 03.06.2027. In the intervening period i.e., to say when the earlier lease period expired and the present lease period commenced the concerned quarry / mine was in the control, possession and power of the authorities concerned and the present Respondent No.14 has not undertaken any kind of mining activities over this quarry during this period. As such the contentions made by the petitioner / applicant, thereby clubbing both period of leases and portraying it as the single continuous and un-interpreted lease period is fallacious and self-serving in as much it does not account for the fact that there were two different leases executed in favour of the Respondent No.14 and further that there was a long period of almost two years during which the mines were in the possession and the control of the authorities. It is also important to mention here that the report submitted before this Hon'ble Tribunal has taken into consideration the period starting from 2017 to ascertain the quantity excavated from the Nihalprasad Road Metal Quarry No.1. Such report having not taken into consideration the aforesaid fact of two different and distinct lease period and the intervening period of almost two years is fallible and not reliable.

PRADIPTA KUMAR MOHANTY

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(Copy of lease deed dated 07.10.2015 & 03.06.2022
are annexed herewith as **Annexure-R14/3 Series**)

10. That, the Respondent No.14 had applied to the Deputy Collector Judicial, Collectorate, Dhenkanal, on 22.11.2016 for grant of Explosives license which was required for carrying mining activity which was taken upon lease by him. In the said application the Nihalprasad Road Metal -01 has been mentioned as the first mines among all other mines enlisted in the application. This application was put up before the Deputy Collector Judicial, Collectorate, Dhenkanal on 03.08.2019.

(Copy of the application dated 22.11.2016 is
annexed herewith as **Annexure-R14/4**)

11. That, prior to making of the aforementioned application the Respondent No.14 had already applied for license for explosives amounting to a quantity 1700 kg, which was valid from 19.10.2015 till 31.03.2020 as per the approval of the Joint Chief Controller of Explosives, East Circle Office, Kolkata. Thereafter, the said license for explosives was renewed up to 31.03.2025 as per the approval of Deputy Chief Controller, Bhubaneswar pursuant to the application dated 22.11.2016 and thereafter the Collector issued no objection certificate on 03.08.2019. Hence, it is prima-facie palpable on the face that the Respondent No.14 has

Rajiv Son

X

been using explosives under properly and duly obtained statutory permissions / licenses by the approval of the appropriate authority.

(Copy of the no objection certificate dated 03.08.2019 is annexed herewith as **Annexure-R14/5**)

(Copy of license dated 19.10.2015 and 05.02.2020 are annexed herewith as **Annexure-R14/6 Series**)

12. That, thereafter the license for explosives was extended on 17.06.2020 till 31.03.2025. Therefore, there was no gap and the mine has been functioning with proper license for blasting of explosives within the period for which the lease agreement has been executed.

(Copy of the license dated 16.06.2020, 16.06.2020 and 17.06.2020 are annexed herewith as **Annexure-R14/7 Series**)

13. That, the mining plan was approved by the Joint Chief Controller of Explosives, East Circle, Kolkata on 17.06.2020, wherein Nihalprasad Road Metal Quarry-1 has been given approval for the mining operation with a permission for monthly prescribed quantity of usage of explosives.

PRADIPTA KUMAR MOHANTY
Cuttack Town

X

(Copy of the approved plan dated 17.06.2020 is annexed herewith as Annexure-R14/8)

14. That, the Respondent No.14 has been duly carrying out mining operation and usages of explosives after duly obtaining all the necessary statutory permissions by approval of the appropriate authority. Hence, all the allegations against the Respondent No.14 are baseless and unfounded. Thus, the Original Application is being devoid of merit is liable to be dismissed.

15. That, the facts stated above are true to the best of my knowledge and belief.

Identified by

[Signature]
Advocate's Clerk

[Signature]
Deponent

CERTIFICATE

Certified that due to want of cartridge papers thick and durable plain papers have been used.

Cuttack

[Signature]
Advocate

Date:11.08.2024

For Respondent No.14

Solemnly sworn before me by..... *Ajit Sahu*
being Identified by..... *S.K. Nayak AC*
at Cuttack Town Dated..... *11/08/2024*

P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995



Annexure-R14/1

Logout

Welcome! Shri AJIT SAHU

SE || LIVE

PESO System for Explosives Tracking and Tracing

Home

RE-13 Forms

Sites

DGMS Blaster Certificates/Oil Well Logging Person

Short Filer

RE-13 Premises List

+ Create New Premises/Site

Update

Delete

Q Search...

Site Name	Title	Details	Village / Town Name	State Name	District Name	Covered Under Mines Act 1952	Create Date	Active Record
Nihalprasad Road Metal 1	Plot No.	2101	Nihalprasad	Odisha	DHENKANAL	Y	25/07/2020	Y
Barada Black STONE Quarry 4	Plot No.	41(P)	Barada	Odisha	JAJPUR	Y	25/07/2020	Y
Barada Black Stone Quarry 2	Plot No.	41(P)	Barada	Odisha	JAJPUR	Y	25/07/2020	Y
Bichhakhandi Black Stone Quarry 17	Plot No.	1826(P)	Bichhakhandi	Odisha	JAJPUR	Y	25/07/2020	Y
Bichhakhandi Black Stone 07	Plot No.	1815(P)	Bichhakhandi	Odisha	JAJPUR	Y	25/07/2020	Y

-50

SETT Live

Welcome! Shri Ajit Sahu

Logout

PESO System for Explosives Tracking and Tracing

Home RE13 Forms Sites DGMS Blaster Certificates/Oil Well Logging Person Short Filer

RE-13 Premises List

+ Create New Premises/Site
Update
Delete

	Site Name	Title	Details	Village / Town Name	State Name	District Name	Covered Under Mines Act 1952	Create Date	Active Record
<input checked="" type="radio"/>	NIHALPRASAD ROAD METAL NO-I	Plot No.	2101	NIHALPRASAD	Odisha	DHENKANAL	Y	04/03/2016	Y
<input type="radio"/>	NIHALPRASAD ROAD METAL NO-II	Plot No.	6232	NIHALPRASAD	Odisha	DHENKANAL	Y	05/03/2016	Y
<input type="radio"/>	TOLARPASI ROAD METAL	Plot No.	1774	TOLARPASI	Odisha	DHENKANAL	N	05/03/2016	Y
<input type="radio"/>	Nahada Road Metal 1	Survey No.	3487	at/po Nahada,ps Nihalprasad,Dist Dhenkanal	Odisha	DHENKANAL	Y	29/05/2018	Y
<input type="radio"/>	Nahada Road Metal 3	Plot No.	3428	at/po Nahada,ps	Odisha	DHENKANAL	Y	29/05/2018	Y

True Copy Attested

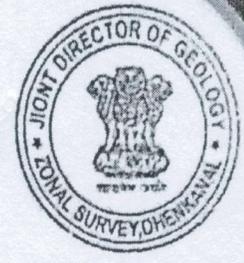
Advocate

~~-11~~

Annexure R14/2

FORM - 0

Under rule 28(4) of OMMC, Rules- 2016



MINING PLAN

of

NIHALPRASAD ROAD METAL QUARRY- I

Over an area of 12.25 Acre or 4.957 Ha. in Village Nihalprasad

under Gondia Tahasil, Dhenkanal district, Odisha

(PLAN PERIOD- 5 YEARS)

For & on behalf of

TAHASILDAR GONDIA

(On behalf of successful highest bidder)

At/Po - Gondia

Dist- Dhenkanal

Odisha

APPROVED

Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal

Prepared by

SRI S. K. PANDA

RQP/OD/059/2016

At- Barimunde,

Po- Badaninigaon

Dist- Puri,

PIN- 752121

Ph: 9861763774

Email: santoshpandageo@gmail.com

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GOVERNMENT OF ODISHA
OFFICE OF THE JOINT DIRECTOR, GEOLOGY,
ZONAL SURVEY, DHENKANAL

From No. 304 /DZ/Dt 26.4.21

Dr S. A. Jena
Joint Director Geology (I/C) & Authorized Officer
Zonal Survey, Dhenkanal, Odisha

To The Tahasildar,
Gondia, Dhenkanal,
Odisha

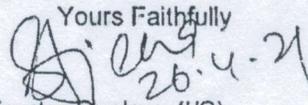
Sub: Approval of mining plan in respect of Nihalprasad Road Metal Quarry- I over an area of 12.25 Acres or 4.957 Hectares in village Nihalprasad under Gondia Tahasil of Dhenkanal District of Odisha.

Sir,

In exercise of powers conferred by clausd-4 of Rule 28(5) of OMMC Rules, 2016 vide Notification SRO No- 1022/2016, dt. 14-12-2016 of Steel & Mines Dept. Govt. of Odisha, the mining plan submitted by Sri S.K. Panda, RQP, in respect of Nihalprasad Road Metal Quarry- I is here by Approved for the Period of 5 years subject to the following conditions.

1. This mining plan is approved without prejudice to any other laws applicable to the quarry lease area from time to time whether made by the Central Govt./State Govt./ any other authority.
2. The approval of aforesaid mining plan does not in any way imply the approval of Govt. in terms of any other provisions under OMMC Rules, 2016 or any other laws.
3. The Mining Plan is approved subjected to correctness of the precise area authenticated by the competent authority and terms and conditions fixed by him.
4. The approval shall be effective from the date of issue.
5. Under no circumstance excess production than the approved limit would be allowed beyond the proposed depth of mining.

Yours Faithfully


26.4.21
Joint Director Geology (I/C),
Zonal Survey, Dhenkanal

Memo No. /SZ/Dt.
Copy to Sri S.K. Panda, RQP, At- Barimunde, Po- Badaninigaon, Dist- Puri Odisha for information.

Joint Director Geology (I/C),
Zonal Survey, Dhenkanal



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8	FORM- O	9-22
9	Annexure- I to Annexure-III	23-25

APPROVED
S. K. Panda
 26.1.21
 Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal

Sankosh Kumar Panda

S. K. Panda
 RQP/OD/059/2016

~~1~~

CONSENT LETTER



The Mining Plan in respect of Nihalprasad Road Metal Quarry- I over an area of 12.25 acres or 4.957 hectares in village Nihalprasad, Tahasil Gondia, district Dhenkanal, State Odisha has been prepared by Mr. S. K. Panda, Regd. No. RQP/OD/059/2016 as per Form-O prescribed under OMMC Rules, 2016. I request the Concern authorities of Joint Director Geology, Zonal Survey, Dhenkanal, Odisha to make further correspondence regarding modification of the Mining Plan with the said recognized person on his following address:

Sri S. K. Panda
RQP/OD/059/2016
At- Barimundei
Po- Badaninigaon
Dist-Puri, Odisha
Mail ID: santoshpandageo@gmail.com
Ph: 9861763774

I hereby undertake that all the modification so furnished in the Mining Plan by the recognized person be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

Place: Gondia

Date: 17.02.2021

S. K. Panda
17/02

Signature of the Applicant in full

Tahasildar Gondia
(On Behalf of Successful Bidder)
At/Po- Gondia
Dist-Dhenkanal
Odisha



~~SECRET~~

CERTIFICATE FROM THE APPLICANT

"The provisions of mines act, rules and regulations made there under have been observed in the **Mining Plan** in respect of **Nihalprasad Road Metal Quarry- I** over an area of **12.25 acres or 4.957 hectares** in village **Nihalprasad, Tahasil Gondia, District Dhenkanal, Odisha of Tahasildar, Gondia** (On behalf of successful highest bidder) and wherever specific permissions are required, the Stone quarry Lessee/applicant will approach the DGMS and the State Government as the case may be.

Further, standards prescribed by the DGMS in respect of Miners health will be strictly implemented".

[Handwritten Signature]
17/02

Authorized Signatory
Tahasildar Gondia
(On Behalf of Successful Bidder)
At/Po- Gondia
Dist-Dhenkanal
Odisha



~~16~~

CERTIFICATE FROM RQP

Certified that the mining plan in respect of Nihalprasad Road Metal Quarry- I, over an area of 12.25Acres/4.957Hectares in Nihalprasad village under Gondia Tahasil of Dhenkanal District of Odisha for Tahasildar, Gondia (On behalf of successful highest bidder), is prepared basing on various aspects such as Quarrying and wherever specific permissions are required, the Lessee/Applicant of Nihalprasad Road Metal Quarry- I will approach the concerned authorities.

Certified that the information furnished in the mining plan is correct to the best of my knowledge and belief.

S. K. Panda

RQP/OD/059/2016

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LIST OF PLATES

SL. NO	PARTICULARS	PLATE NO.	SCALE
1	Location Plan	I	1:50,000
2	Lease Plan	II	16" : 1 mile
3	Surface Plan	III	1:1000
4	Geological Plan	IV	1:1000
5	Geological sections	IV(A)	1:1000
6	Development Plan	V	1:1000
7	Development sections	V(A)	1:1000
8	Environment Management Plan	VI	1:1000
9	Progressive mine closure plan	VII	1:1000

APPROVED

[Signature]
28.4.22
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal

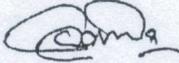
[Signature]
S. K. Panda
RQP/OD/059/2018

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LIST OF TABLES

SL. NO	PARTICULARS	TABLE NO.	PAGE NO.
1	Geological Reserve	1	11
2	Mineable Reserve	2	12
3	Year wise Production schedule during plan period	3	14
4	Year wise Generation of waste during plan period	4	15
5	Plantation Schedule	5	18
6	Employment Potential	6	19
7	Land use	7	21


 S. K. Panda
 RQP/OD/059/2016



~~1~~

LIST OF ANNEXURES

SL. NO.	DESCRIPTION	ANNEXURE NO.	PAGE NO
1	Copy of the Tahasildar letter no. 645 of dated 10.02.2021	I	23-23
2	Certificate from R. I.	II	24-24
3	Certificate of RQP	III	25-25

APPROVED

Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal

S. K. Panda
 RQP/OD/059/2016



INTRODUCTION

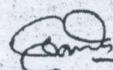
Application will be invited by the Tahasildar, Gondia for grant of quarry in respect of Nihalprasad Road Metal Quarry- I, over an area of 12.25 Acre or 4.957 Ha. in the village Nihalprasad under Gondia Tahasil of Dhenkanal district Odisha. The Tahasildar, Gondia has entrusted for preparation of mining plan to Sri S. K. Panda, Registration No. RQP/OD/059/2016 vide letter No 645 of dated 10.02.2021 & copy of the said letter is appended as Annexure-I.

The Nihalprasad Road Metal Quarry- I comes under Plot No- 2101 of Khata no- 1513, Kissam- Patharbani. The area under reference is featured in the Survey of India Toposheet No. F45T6 and the area bounded between the latitudes of 20° 47' 29.27" N to 20° 47' 36.23" N and longitudes of 85° 55' 47.34" E to 85° 55' 56.01" E. The area is located at a distance of 18 Km from Gondia, 48 kms from district head quarter & 98 kms from state capital Bhubaneswar.

The construction stone occurrence in the quarry is amenable to be recovered as building stone and has got high demand as building /road construction materials. The colour, texture and mineralogical composition of the deposit enable it to be excavated and used as building/road construction material. The mining plan is prepared in conformity to Rule 28 (4) of OMMC Rules 2016. Mining operation of Nihalprasad Road Metal Quarry- I has been done earlier and as a result of which small quarries have been developed. The pattern of the deposits, its physical, structural disposition and topography of the area and its hydrological condition are some of the factors that favors the semi-mechanized open cast method of mining. The mining operation was carried out by opencast semi mechanized method for winning the stones.

In the absence of boundary description of the area by the competent authority, the area as shown by the Revenue Authority has been surveyed through hand held GPS for obtaining the co-ordinates and RL's of the required points within the lease. The co-ordinates of boundary corner points are mentioned in the Surface Plan (Plate No. III).

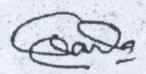
The total geological reserve have been estimated around 868545 cu.m. The mineable reserve of stone has been estimated about 537883 cu.m and considering the present proposed production 100085 cu.m/annum for the plan period the expected life of the mine would be for 5 years including this mining plan period. The life of mine may be increased or decreased in future depending on the rate of production and exploration and confirmation of continuity of the rock formation further depth-ward.


 S. K. Panda
 RQP/OD/059/2016

-2X-



Looking into the potential mineable resources of Nihalprasad Road Metal Quarry, the main objective is to develop this mineable property scientifically and systematically for commercial benefit of indigenous industries and secondly for increase of state exchequer by paying the royalties to the State Government, Odisha and thirdly to boost up the socio-economy status of the poor inhabitants of this area by generating employment opportunity to earn more and live a better life.


S. K. Panda
RQP/OD/059/2016



FORM-O

(See Rule 28 (8) of the Odisha Minor Mineral Concession Rules, 2016)

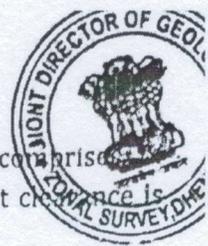
MINING PLAN UNDER RULE 28(4) OF OMMC RULES- 2016 FOR WINNING OF ROAD METAL OVER AN AREA OF 4.957 HA. FROM NIHALPRASAD ROAD METAL QUARRY- I IN VILLAGE NIHALPRASAD, PANCHAYAT PINGUA UNDER GONDIA TAHASIL OF DHENKANAL DISTRICT.

(Category: B2)

1. Name & Address of the Lessee/company : Tahasildar, Gondia
(On behalf of Successful bidder)
At/PO/PS- Gondia
Dist- Dhenkanal
Odisha
2. Particulars of the area (Acreage, Boundary Description & Land Schedule): (Attach location map And surface plan showing the exiting Features of the area with contours at 2 m interval) : Name of the Quarry- Nihalprasad Road Metal Quarry- I
Area - 4.957 hectares
Location Map- Ref. Plate no- I,
Surface Plan - Ref. Plate no- III
3. Status of the Lessee (Private individual/ Private Company/ Public sector Undertaking/ Joint sector Under taking/ others) : Status will be finalized after auction.
4. Period of Concession : Five Years from the date of agreement
5. Mineral intended to be won : Construction Stone/Road Metal
6. Name, Address & Regn. No. of RQP preparing the mining plan with validity of Recognition : S. K. Panda,
At- BarimundeI,
Po- Badaninigaon,
Dist- Puri, Odisha,
Phone: 9861763774
Registration No : RQP/OD/059/2016
Date of Grant : 03.08.2016
Valid Up to : 02.08.2026
7. Order No. & date of Competent Authority granting the Concession (Copy of the Order to be attached) : Letter no. 645 dtd.10/02/2021
Copy attached as Annexure-I

APPROVED
[Signature]
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal

[Signature]
S. K. Panda
RQP/OD/059/2016



- ~~3~~
8. If, forest area, whether forest clearance : The quarry lease area comprises revenue land, so no forest clearance is required. (attach copy of forest clearance):
9. Reserve :
(Estimation to be based on the exploration, If any, carried out in the area or on local Parameters)

The colour, texture and mineralogical composition and mode of occurrence of the deposit enable it to be excavated and used as building construction material. The basic rock deposit in the quarry cannot be used as decorative stone because a lot of fracture zone are there.

The reserve has been estimated for construction stone by cross sectional area method basing on the local parameters. There are some small existing quarries and these have been depicted in the Geological plan (Ref. Plate no -IV).

The reserve has been estimated by considering the following parameters.

- i) The proved limit has been taken based on maximum depth of existing quarries i.e. at 70mRL.
- ii) All total three number of geological sections such as AB, CD, EF, GH & IJ has been drawn from boundary to boundary. (Ref. Plate. IV).
- iii) The intercalated layers of the foreign particles in the construction stone body, has been considered as overall waste to be generated and a recovery factor has been assessed to arrive at the recoverable geological reserves.
- iv) The length of influence, recovery factor is established as per the actual field practice as follows.

<u>Parameters</u>	<u>Quarry stone</u>
Length of influence: -	50, 50, 50, 50 & 50 (for geological reserve) 42, 50, 50, 50 & 42 (for mineable reserve)
Recovery factor: -	90%

- v) Out of total volume of construction stone i.e. 90% of the stone is assumed to be marketable as construction stone and balance 10% of is assumed to be intercalated wastes.

Based on the above consideration & chosen local parameter, the reserve has been calculated for construction stone by cross sectional area method by multiplying cross sectional area with length of influence to attain the volume and there by multiplying recovery factor to attain the different category of geological



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reserves. Mineable reserve has been calculated in the same manner as all stone locked up under 7.5 meters of the boundary. The geological reserve and mineable reserve of construction stone calculated under various categories are given in table no. 1 & 2 respectively as follows:

Table: 1
CATEGORY WISE GEOLOGICAL RESERVE

Category	Section considered	Cross sectional area in sq.mt	Length of influence in m	Volume of stone in cum	Recovery Factor (90%)	Reserve in cum	Total Reserve in Cum
Proved	AB	4708	50	235400	0.9	211860	630135
	CD	2551	50	127550	0.9	114795	
	EF	2584	50	129200	0.9	116280	
	GH	2024	50	101200	0.9	91080	
	IJ	2136	50	106800	0.9	96120	
Probable	AB	923	50	46150	0.9	41535	238410
	CD	1162	50	58100	0.9	52290	
	EF	1302	50	65100	0.9	58590	
	GH	1085	50	54150	0.9	48735	
	IJ	826	50	41300	0.9	37170	
TOTAL						868545	868545

Total Geological reserve 868545Cum

APPROVED
[Signature]
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal



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Table-2
CATEGORY WISE MINEABLE RESERVE

Category	Section considered	Cross sectional area in sq.mt	Length of influence in m	Volume of stone in cum	Recovery Factor (90%)	Reserve in cum	Total Reserve in Cum
Proved	AB	2786	42	117012	0.9	105311	383834
	CD	1593	50	79650	0.9	71685	
	EF	1504	50	75200	0.9	67680	
	GH	1742	50	87100	0.9	78390	
	IJ	1610	42	67620	0.9	60858	
Probable	AB	373	42	15666	0.9	14099	153959
	CD	910	50	45500	0.9	40950	
	EF	844	50	42200	0.9	37980	
	GH	892	50	44600	0.9	40140	
	IJ	550	42	23100	0.9	20790	
TOTAL						537883	537883

Total Mineable reserve 537883Cum.

10. Mining:

a. Whether manual or semi-mechanized: The mining will be done by semi-mechanized opencast mining method.

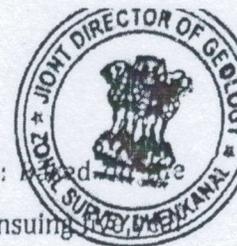
b. If semi-mechanized or mechanized, : In this deposit, the mining is done by number, type and capacity of machines opencast semi mechanized method with deployment of machines like jack hammer, drill compressor, rock breaker, excavator and tippers/trucks. The details of machines with their capacity are given below:

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S. K. Panda
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal



Name	Capacity	Quantity
Drill machine	4" dia LM 100	
Compressor	450 cfm	1
Rock Breaker	220T	2
Excavator	220T	2
Tipper	15T	4
Water carrier	2000 liters	1
Mobile Camper	---	1
Safety equipment such as Helmets, safety shoes, Goggles & Hand gloves	---	As required

- c. **Whether drilling and blasting will be made use of, If yes, state monthly quantity of explosive consumed** : Yes. Drilling and blasting will be carried out as and when required. In a month around 3336 numbers of drill hole will be made. On monthly basis around 1334Kg of explosives blasting materials will be consumed.
- d. **Benching pattern (Height x Width)** : The height of the benches will be kept at 5m, whereas the width of the benches will vary depending upon the occurrence of construction stone but proposed and so designed to be not less than 5m.
- e. **Face lay out (attach development plan):** The development ensuing five years period has been proposed in the quarry and which is located in the central part of the lease area. Section line has been drawn to reflect the five year production. The composite year wise development plan and section are provided on a scale 1:1000 in plate No. V. The proposed production planning is projected with a production target of 100085cu.m/annum of construction stone for the plan period. The overall progress in mining will be in North-South direction.
- f. **Quarry Floor Level (RL) at the end of the year or period of the concession:** During plan period, the production has been proposed in the central part and the mining will progress North-South direction. The quarry floor will be 25mRL. The proposed pit lay out have been shown in the development plan and environment management plan which is earmarked in Plate V & VI respectively.



- g. Quantity of mineral to be won (Annual Level of Production): present market demand, the year wise production schedule for ensuing has been formulated at a steady and uniform rate of 100085cu.m per annum for construction stone. As the construction stones will be produced in small boulders ranging 30mm to 250mm size, the production has been calculated and represented in cubic meter irrespective of the tonnage factor, to facilitate to get the correct quantity of construction materials. Based on the past experience, and considering the geo-mining parameters the year wise production of construction stone is estimated as per the following formula: $M = \frac{C \times L \times I}{100}$

Where,

M = Construction stone in cu.m

C = Cross sectional area in square meters.

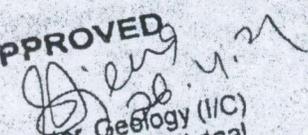
L = Length of influence in meters.

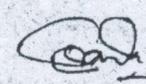
I = Recovery factor of Construction stone.

TABLE- 3
YEARWISE PRODUCTION DURING THE PLANPERIOD

Year	Section considered	Cross sectional area in m ²	Length of influence in mtr	Volume in cu.m	Recovery factor (90%)	Total production in cum
1 st Year	AB	2646	42	111132	0.9	100019
	Sub total					
2 nd Year	CD	2223	50	111150	0.9	100035
	Sub total					
3 rd Year	EF	2223	50	111150	0.9	100035
	Sub total					
4 th Year	GH	1285	50	64250	0.9	578251
	IJ	1118	42	46956	0.9	42260
	Sub total					
5 th Year	GH	1285	50	64250	0.9	578251
	IJ	1118	42	46956	0.9	42260
	Sub total					
Total						500259

Maximum production 100085Cum per annum

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 Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal


 S. K. Panda
 RQP/OD/059/2016



- h. Quantity of overburden to be removed (Show location of such in development plan): Since the exposed rock body is devoid of any the wastes envisaged to be generated are only the mineral fines along with undersized materials and other intercalated weathered products of Construction stone body. These wastes will be disposed to the proposed dump yard which is earmarked in southern part of the lease area (Ref. Plate-V). During plan period the non-saleable waste materials will be generated around to 55694 cu.m. The year wise generation of waste during the ensuing five year is given in the table no.4.

TABLE: 4
GENERATION OF WASTE DURING PLAN PERIOD

Year	Section considered	Cross section al area in m ²	Length of influence in mtr	Volume in cu.m	Waste generation factor (10%)	Total Waste in cum
1 st Year	AB	2646	42	111132	0.1	11113
	Sub total					11113
2 nd Year	CD	2223	50	111150	0.1	11115
	Sub total					11115
3 rd Year	EF	2223	50	111150	0.1	11115
	Sub total					11115
4 th Year	GH	1285	50	64250	0.1	6425
	IJ	1118	42	46956	0.1	4696
	Sub total					11121
5 th Year	GH	1285	50	64250	0.1	6425
	IJ	1118	42	46956	0.1	4696
	Sub total					11121
Total						55585

- i. Whether heavy blasting to be adopted : Yes, Controlled blasting is to be adopted.
If yes, location of nearest habitation To be shown in the surface plan : There is no habitation within 1KM of the quarry area.
- j. Safety precautions to be adopted : Drilling and blasting operations will be conducted strictly under the various provisions of metalliferous mine Regulation 1961 under the supervision of the competent persons.

APPROVED
26.4.21
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal

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S. K. Panda
RQP/QD/059/2016

-2A-



As there are no residential set up within the specified limits of the blasting in the mining area and no special precautions are required. However the safety measures are to be taken during blasting operations.

- (1) Blasting operations will be carried out as per the relevant provisions of MMR 1961.
- (2) Blasting will have to be done before the start or after the end of the shift.
- (3) It is to be ensured that:-

The workers retire to place of safety beyond danger zone before firing.

Area around 500m of blasting site is cleared and red flags are put.

Adequate numbers of blasting shelters are provided within 50m of the blasting site for safety of the blaster after firing. Blasting shall be carried out after announcing to the public adequately through public address system to avoid accident. Proper charging and stemming are proposed against fly rock fragments while other preventive measures like marking of danger zone, arrangement of warning signal by hooting are also proposed to be provided within the blasting zone. Noise level due to drilling & blasting operation may affect the locality to some extent. In work zone the drillers & blaster are propose to be protected by earplugs.

k. Brief description on the method of procurement and storage of explosives:

For storage of explosives and accessories no magazine has been proposed as the blasting arrangement will be done by the licensed explosive agent for whom the proponent has to take the proper approvals from the competent authorities. The explosive agent can bring the explosives with due care in their explosive van and safety boxes. While the storage and issue of explosives, the compliance to the relevant provision of Indian Explosives Rules, 1983 are to be followed. Use of non explosive blasting material will be encouraged.



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11. **Waste disposal:**
- a. **Location (show it in the development Plan):** As the road metal body is mostly exposed. During mining operation about 10% of excavated rock mass that is 11121 Cu.m (max.) considered to be not useable for construction purpose each year, hence in total about 55585 Cu.m waste shall be generated during the plan period. These materials will be dumped temporarily and shall be utilised for approach road development & maintenance purposes each year during the plan period.
 - b. **Area covered:** A total 55694m³ waste/rejects are likely to be generated during the plan period. Considering the swell factor as 1.2, the total broken volume of waste will be 66702 m³. The waste will be used for construction of approach road and back filling. so no dump has been proposed.
 - c. **Environmental safeguards for such disposal** : The construction stones are to be extracted, loaded and transferred from a quarry face to stone crushing plant through trucks. Mineral rejects (off-standard materials) will be transported to the waste dump as waste/rejects. These are to be transported through trucks. Overfilling of trucks and consequent spillage of materials on the roads shall be avoided. The trucks shall be covered with tarpaulin. Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 15 km/ph to prevent undue noise from empty trucks.
12. **Mine drainage :** (Give details of total make of water during : dry and rainy season and its method of handling): It is observed from the dug well in the adjacent area, the ground water table varies between 10m to 15m from the surface level. During dry season the water table falls at 15 m from surface where as during rainy season the water table remains at 10 m from surface. As the mining activities presently proposed are maximum 5m at the hill tops & slopes, so water logging in the quarry is not anticipated. The quarry floor will never intersect the ground water level. During rainy season the surface run off will be allowed to flow through garland drains .The mine drainage will be channelized through small channels connecting to garland drains. The proposed dumps will be well protected by retaining wall, garland drains and settling tank to prevent wash offs of dump. The settling tank will be cleaned regularly to clear the sediments deposited.



13. **Mineral Processing:** (Give details of processing including generation of rejects/fines etc). The construction stone excavated from the Nihalprasad Road Metal Quarry- I would require crushing. The construction stone will be broken by cracking and splitting and the excavated material will be transported to the Stone Crusher. These small excavated boulders ranging +30 mm to 250mm will be directly fed in to crusher hopper. The sorting and sizing of -30mm material will be done by manual laborers. The + 30 mm material will be crushed through stone crusher and will be converted to required size as per the demand of construction materials. The finished products size ranges from 10-20mm, 5-10mm, 3-5 mm and -3mm fines which becomes 50 %, 25%, 15%, and 10% by volume respectively.

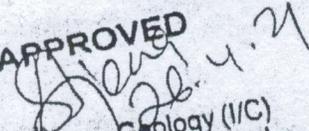
14. (a) **No. of trees to be uprooted due to mining operation :** There are some bushes in the lease area. However the area is devoid of forest growth where mining operation has been proposed during the plan period. So number of trees to be uprooted during the mining operation is nil.

(b) **Programme of Plantation:** Green belt shall be developed on the safety zone and along the boundary of mining lease area with the native tree species. The plantation proposal has been given to plant around 480 no of saplings over an area of 0.3 ha in the Lease area. Species likely to be planted are Banyan, Peepal, Mango, Neem, Babool, Chakunda, etc as per the availability. Spacing between the saplings will be kept 2.5 meters only. However the plantation schedule for the plan period given in the table no.5 is as follows.

Table No.5

YEAR WISE PLANTATION SCHEDULE

YEAR	AREA TO BE PLANTED (Ha)	NO.OF SPECIES	LOCATION OF PLANTATION	TYPE OF SPECIES
1 st Year	0.06	96	Along the quarry lease boundary	Banyan, Peepal, Mango, Neem, Babool, Chakunda
2 nd Year	0.06	96	---do---	
3 rd Year	0.06	96	---do---	
4 th Year	0.06	96	---do---	
5 th Year	0.06	96	---do---	
Total	0.300	480		

APPROVED

 Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal


 S. K. Panda
 RQP/OD/059/2016



~~SECRET~~

15. Manpower

All total 920 persons will be employed in this Quarry.

a. Supervisory: (inclusive of statutory : The details of supervisory personnel's personnel's) is given as follows.

TABLE No.6

Designation	Qualification	Nos.	Total
Manager cum Mining Engineer	2 nd class certificate of competency From DGMS/permit manager	1	2
Mining Mate	Mate/Blaster certificate of competency	1	

b. Non-Supervisory (skilled, semi-skilled: & unskilled)

Around 90 numbers of non-supervisory personnel's will be employed.

The details are given as follows

Category	Post	Nos.	Total
Semi-Skilled	Excavator / Rock Breaker operator	2	2
Unskilled	Laborers	87	88
	Watch man	1	
Total			90

6. QMS : 3.7 Cu.m.

The details are given as follows:

Total production during the plan period: 500259Cu.m

Target net production/annum : 100085Cu.m

Working days in the year : 300 days (In an average)

Production per day : 100085/300= 333.6 Cu.m or say 334

Output per man shift (Q.M.S.) : 3.7 Cu.m

The man power requirement will be 334/3.7Cu.m = 90.27 or say 90.

APPROVED
 Director of Geology and Mineral Survey, Orissa

S. K. Panda
 RQP/OD/059/2016

15. Manpower

All total 820 persons will be employed in this Quarry.

- a. Supervisory: (inclusive of statutory : The details of supervisory personnel's personnel's is given as follows.

TABLE NO.6

Designation	Qualification	Nos.	Total
Manager cum Mining Engineer	2 nd class certificate of competency From DGMS / permit manager	1	2
Mining Mate	Mate / Blaster certificate of competency	1	

b. Non-Supervisory (skilled, semi-skilled: & unskilled)

Around 90 numbers of non-supervisory personnel's will be employed.

The details are given as follows

Category	Post	Nos.	Total
Semi-Skilled	Excavator / Rock Breaker operator	2	2
Unskilled	Labourers	87	88
	Watchman	1	
Total	---		90

c. OMS : 2.7Cum.

The details are given as follows:

Total production during the plan period	: 500259Cum.
Average ore production / annum	: 100085Cum.
Working days in the year	: 300 days (In an average)
Production per day	: 100085/300=333.6Cum. or say 334
Output per man shift (O.M.S)	: 3.7 Cu.m
The man power requirement will be	: 334/307Cum.=90.27 or say 90

Sd/-
S.K. Panda
RQP/OD/059/2016



16. **Use of Mineral:** (Specification and monthly quantity to be dispatched be furnished)

- a. **For domestic use:** The construction stone of Nihalprasad Road Metal Quarry- I will be crushed at nearest Crusher. After crushing these materials will be marketed for construction material for road and building in the domestic market. Around 10116 Cu.m of finished product on monthly basis will be sold in the domestic market.
- b. **For export:** No material will be exported at present.

17. **Mine Closure Plan:**

(a) Describe the process/activities to be undertaken for reclamation and Rehabilitation in respect of the following:

- i. **Mined out land:** During plan period the mined out land 3.684 ha. will be degraded during plan period. Since the quarry is at development stage and the excavation of construction stone from the quarry area have not been completely exhausted so proposal for reclamation of mined out land would not be provided at this stage. The reclamation proposal will be provided in the next plan period/ conceptual period of mining. However plantation has been suggested over an area of 0.3 ha, during plan period as reclamation measure.

The Nihalprasad Road Metal Quarry- I comprises of 4.957 hectares under Gondia Tahasil of Dhenkanal district. The entire area is of stony waste land and devoid of any forest growth. The existing land use as well as proposed land use of the Lease area is given in table no.7 as below: At the end of mine closure, the proponent shall immediately remove all the sheds and equipment put up in the quarry.

ii. **Waste/reject dump**

: Since the temporary dump will be active during the plan period so no reclamation and rehabilitation have been suggested. However the retaining wall around the dump will be constructed to prevent the wash off dump. Around the retaining a garland drain and settling tank will be provided


S. K. Panda
RQP/OD/059/2010

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to prevent the possible generation of mine dust or fines.

- iii. Topsoil stack and its utilization : There will be no generation of top soil in this quarry at present. However a top soil stack has been earmarked in the eastern part of the area. In future, if any quantity of top soil is generated the same will be preserved in the proposed top soil stacked with adequate anti erosion measures with proper shape and shall be used for the purpose of plantation.

(b) Financial assurance:

(To be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. _____ per hectare):

The financial assurance will be submitted at the time of approval of mine plan.

(An undertaking on behalf of the successful bidder enclosed for the purpose.)

Table No. 7
LAND USE

Sl. No.	Type of land use	Area in hectares	
		At Present (Existing)	Proposed Plan period
1	Area under excavation	1.436	4.236
2	Road	0.067	---
3	Plantation	--	0.300
4	Unutilized area	1.454	0.421
	Total	4.957	4.957

APPROVED
26.4.21
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal



18. Certificate:

I/We, the holder of Nihalprasad Road Metal Quarry- I for the construction stone/Roadmetal over 4.957 Hects. area, in Nihalprasad village under Gondia Tahasil of Dhenkanal District hereby solemnly affirm that the plans and programmes in this mining plan will be scrupulously implemented by me/us and I/we will be strictly held responsible for any deviation thereof. I/We also hereby certify that the provision of Mines and Minerals (Development & Regulation) Act, 1957, and the Mines Act, 1952 and Rules and Regulation made under these Acts, along with the provisions of Odisha Minor Mineral Concession Rules, 2016 will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required, I/We will approach the concerned authorities of Directorate General of Mines Safety and the State Government as the case may be.

Shahor
17/02

Signature of the Concessionaire
Tahasildar Gondia
(On Behalf of Successful Bidder)
At/Po- Gondia
Dist-Dhenkanal
Odisha

APPROVED

Shahor
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal

Panda
S. K. Panda
RQP/OD/059/2016

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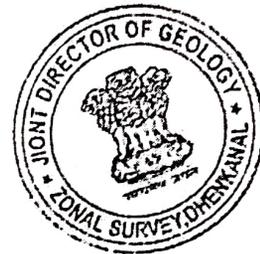
Annexure-1

TAHASIL OFFICE, GONDIA

Letter No. 645 /Dt. 16.02.2021

To

Sri Santosh Kumar Panda, RQP,
RQP/OD/059/2016,
At-Barimundel, Post-Badaninigaon,
P.s.-Balanga, District-Puri,
Odisha-752121



Sub Preparation and approval of mining plans and obtaining **Environmental** clearances of the below mentioned **sources** required for auction.

Sir,

In enclosing herewith the Land Schedule and Trace Map of the Sairat Sources under jurisdiction of this Tahasil duly approved by Dist Office, Dhenkanal which have been intended for auction for long term lease period from 2020-21 to 2024-25 by this Tahasil

Sl. No.	Name of the source	Nam of Minor mineral	Area (in Acre)	Approximate MGQ in cum per Annum	Mouza	Khata No	Plot No	Kissam
1	Tolarpasi Road Metal	Road Metal	12.25 out of 24.60	20000	Tolarpasi	467	1874	Patharbari
2	Nihalprasad Road Metal-I	Road Metal	12.25 out of 20.93	100000	Nihalprasad	1513	2101	Parbat-II
3	Nahada Road Metal-III	Road Metal	10.80	20000	Nahada	658	3428	Patharbari
4	Kaluriapatana Sand Quarry	Sand	12.25 out of 72.00	16000	Kaluriapatana	141	1	Nadi

Therefore, you are requested to prepare the mining plans and get those approved from appropriate Govt. authorities at the earliest to enable us for auction of those sources. You are also requested to prepare required documents for Environment clearance and obtain the clearance from appropriate authority. The required documents and data for the purpose will be supplied by this office as and when required.

(Signature)
Tahasil, Gondia

Memo No. 646 /Dt. 16.02.2021

Copy submitted to the Additional District Magistrate, Dhenkanal Sub-Collector, Dhenkanal for favour of kind information and necessary action.

(Signature)
Tahasil, Gondia

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CERTIFICATE FROM R.I.

This is to intimate that the area proposed to be granted for quarry lease for mining of Road metal from Nihalprasad road metal Quarry- I on plot no. 2101 of Khata No- 1513, KISSAM- Patharbani over an area of 12.25 Acre or 4.957 Ha in Village Nihalprasad, Tahasil Gondia, district Dhenkanal, Odisha has been demarcated on field by the Revenue Inspector Pingua circle of Gondia Tahasil with the help of existing revenue village sheets of the adjoining area for the purpose of preparation of Mining Plan.

Date: 17.02.2021

Place: Gondia


Signature

17.2.2021
Revenue Inspector

Annexure-IV



GOVERNMENT OF ODISHA
DEPARTMENT OF STEEL AND MINES
DIRECTORATE OF MINES

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under sub-rule (2) of rule 20 of Odisha Minor Mineral Concession Rules, 2004)

Sri Santosh Kumar Panda, s/o Sri Bauribandhu Panda, R/o Baramunda, P.O. Badamngarh, Dist. Patna, 752121, whose photograph and signature are annexed herein, having given satisfactory evidence of his qualification and experience, is hereby recognised under sub-rule (2) of rule 20 of Odisha Minor Mineral Concession Rules, 2004 as a qualified person to prepare Mining Plans for Minor Minerals within the State of Odisha, India.



Santosh Kumar

His Registration No. is

RQP/OD/059/2016

This Recognition is valid for a period of 10 years ending on 02.08.2026.
This certificate will be liable to be withdrawn, cancelled in the event of furnishing wrong information/ documents in the Mining Plans to be submitted by him.

Place: Bhubaneswar

Date: 03-08-2016

for 11-30/2016
DIRECTOR OF MINES; ODISHA
BHUBANESWAR

**GOVERNMENT OF ODISHA
DEPARTMENT OF STEEL AND MINES
DIRECTORATE OF MINES**

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

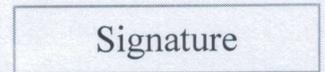
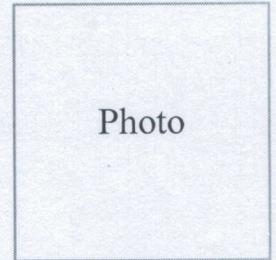
(Under sub-rule (2) of rule 20 of Odisha Minor Mineral Concession Rules, 2004)

Sri Santosh Kumar Panda, S/o. Sri Bauribandhu Panda,

Badaninigaon, Dist-Puri, Pin-752121, whose photograph and signature

Signed herein having given satisfactory evidence of his qualification and experience, is hereby recognised under sub-rule (2) of rule 20 of Odisha Minor Mineral Concession Rules, 2004 as a qualified person

To prepare Mining Plan for Minor Minerals within the State of Odisha, India.



His Registration No. is

RQP/OD/059/2016

This Recognition is valid for a period of 10 years ending on **02.08.2026**. This certificate will be liable to be withdrawn, cancelled in the event of furnishing wrong information / documents in the Mining Plans to be submitted by him.

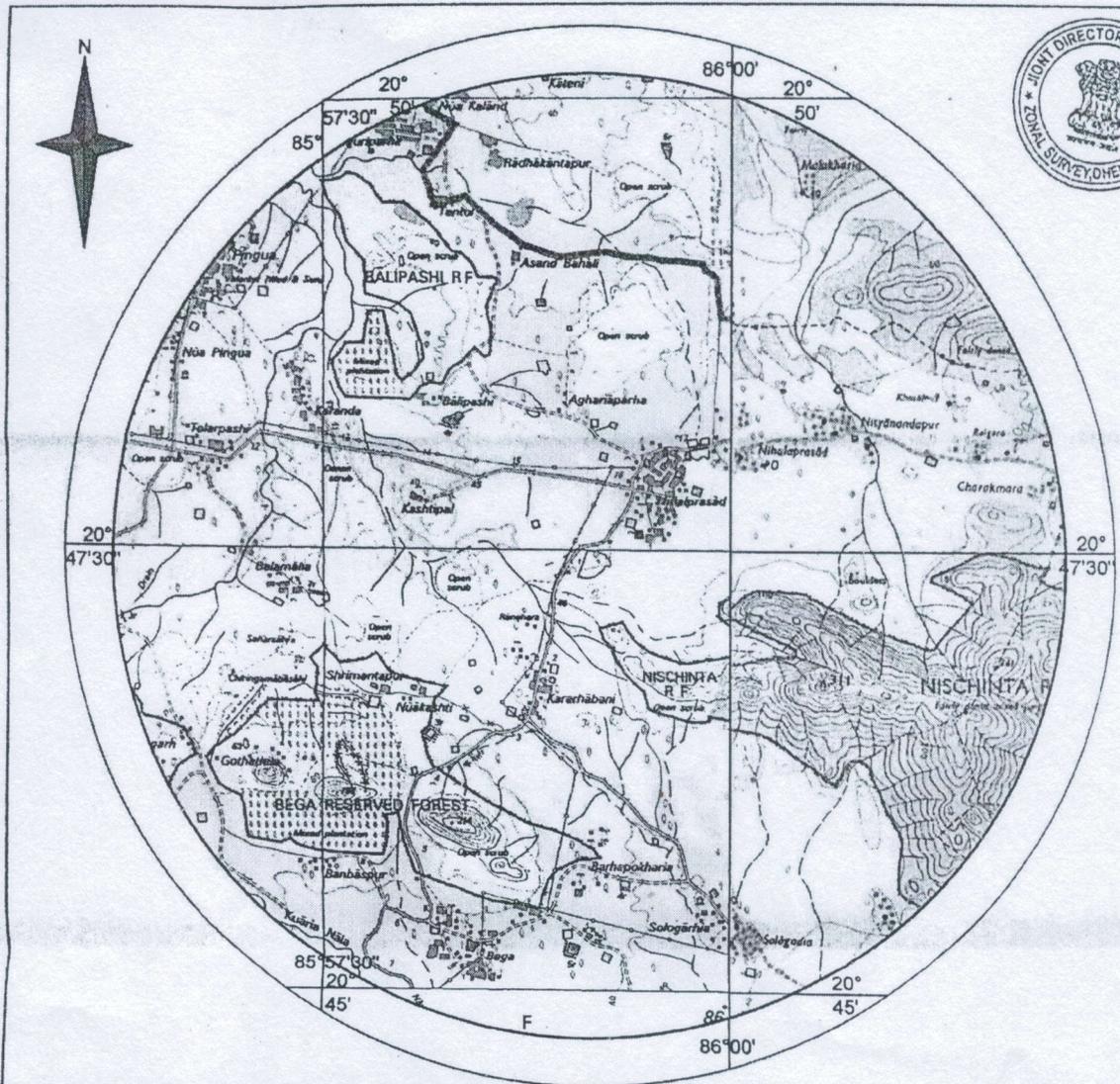
Sd/-

Place: Bhubaneswar

Date:-03.08.2016

DIRECTOR OF MINES, ODISHA
BHUBANESWAR

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Express highway: with toll; with bridge; with distance stone	
Roads, metalled: according to importance	
Roads, double cartage-way: according to importance	
Unmetalled road, Cart-track, Pack-track with pass, Foot-path	
Streams: with track in bed; undefined, Canal	
Dams: masonry or rock-filled; earthwork, Weir	
Aver: dry with water channel; with island & rocks; Tidal river	
Submerged rocks, Shoal, Swamp, Reeds	
Wells: lined; unlined, Tube-well, Spring, Tanks: permanent; dry	
Embankments: road or rail; tank, Broken ground	
Railways, broad gauge: double; single with station; under construction	
Railways, other gauges: double; single with distance stone; do	
Mineral line or tramway, K.M. Casing with tunnel	
Contours with sub-features, Rocky slopes, Dirts	
Soil features: (Dist.) Sand-hill (permanent), (Dist.) Sand-hill	
Towns or Villages: inhabited; reserved, Fort	
Huts: permanent; temporary, Tower, Antiquities	
Temples, Dharmas, Churches, Mosques, Temples, Dargahs	
Lighthouses, Lightships, Buoys, Lightships, Unlighted, Buoy, Beacon	
Wells: Vani on wells, Urns, Scrub	
Palms: palmyra; other, Plankin, Cudler, Bamboo, Other trees	
Areas: cultivated; wooded, Surveyed tree	
Boundary, International	
state: demarcated, undemarcated	
district: subdivision, taluk or thak; forest	
Boundary pillars: surveyed; un-surveyed; Village intersection	
Height, triangulated: station; point; approximate	
Bench-mark: geodetic; tertiary; mean	
Post office, Telegraph office, Overhead tank	
Rest house or inspection bungalow, Circuit house, Police station	
Camping ground, Forest: reserved; protected	
Special names: administrative; locality or tribal	
Hospital, Dispensary, Veterinary hospital	
Aerodrome, Helipad, Tourist site	
Power line with pylons surveyed; with poles unsurveyed	

INDEX

Q.L. BOUNDARY

APPROVED
S.K. Panda
26.4.21
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal

Ref. Toposheet no.- 73H/13 & 73L/1

PLATE - V

LOCATION PLAN

Scale-1:50,000

NIHALPRASAD ROAD METAL QUARRY-I
OF
TAHASILDAR GONDIA

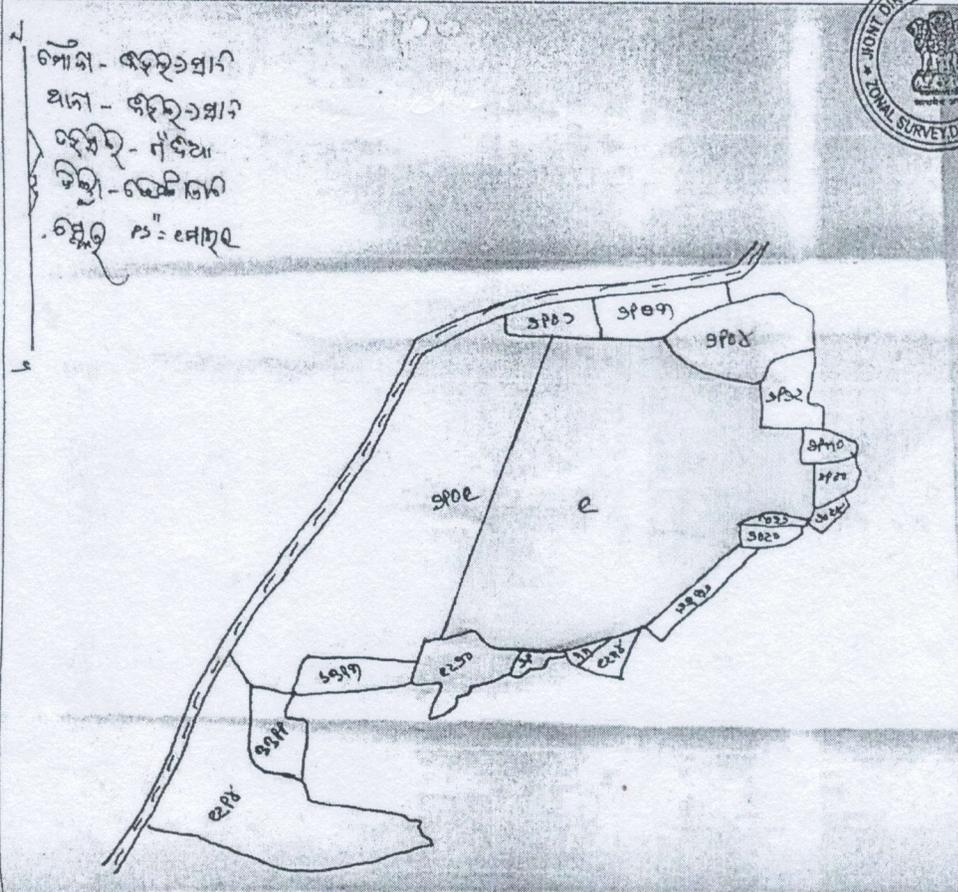
OVER AN AREA OF 12.25 ACRES OR 4.957 HECTARES IN DHENKANAL DISTRICT, ODISHA

Certified that the plan is up-to-date & correct.

DATE OF SURVEY
17.02.2021

S.K. Panda
S.K. PANDA
Regn. No. RQP / OD / 059 / 2016

- 40 -



(Signature)
 Revenue Inspector
 Nihalprasad

INDEX

PLATE - I

 Q.L. BOUNDARY

LEASE PLAN

SCALE - 16" = 1mile

**NIHALPRASAD ROAD METAL QUARRY-I
 OF
 TAHASILDAR GONDIA**

OVER AN AREA OF 12.25 ACRES OR 4.957 HECTARES IN DHENKANAL DISTRICT, ODISHA

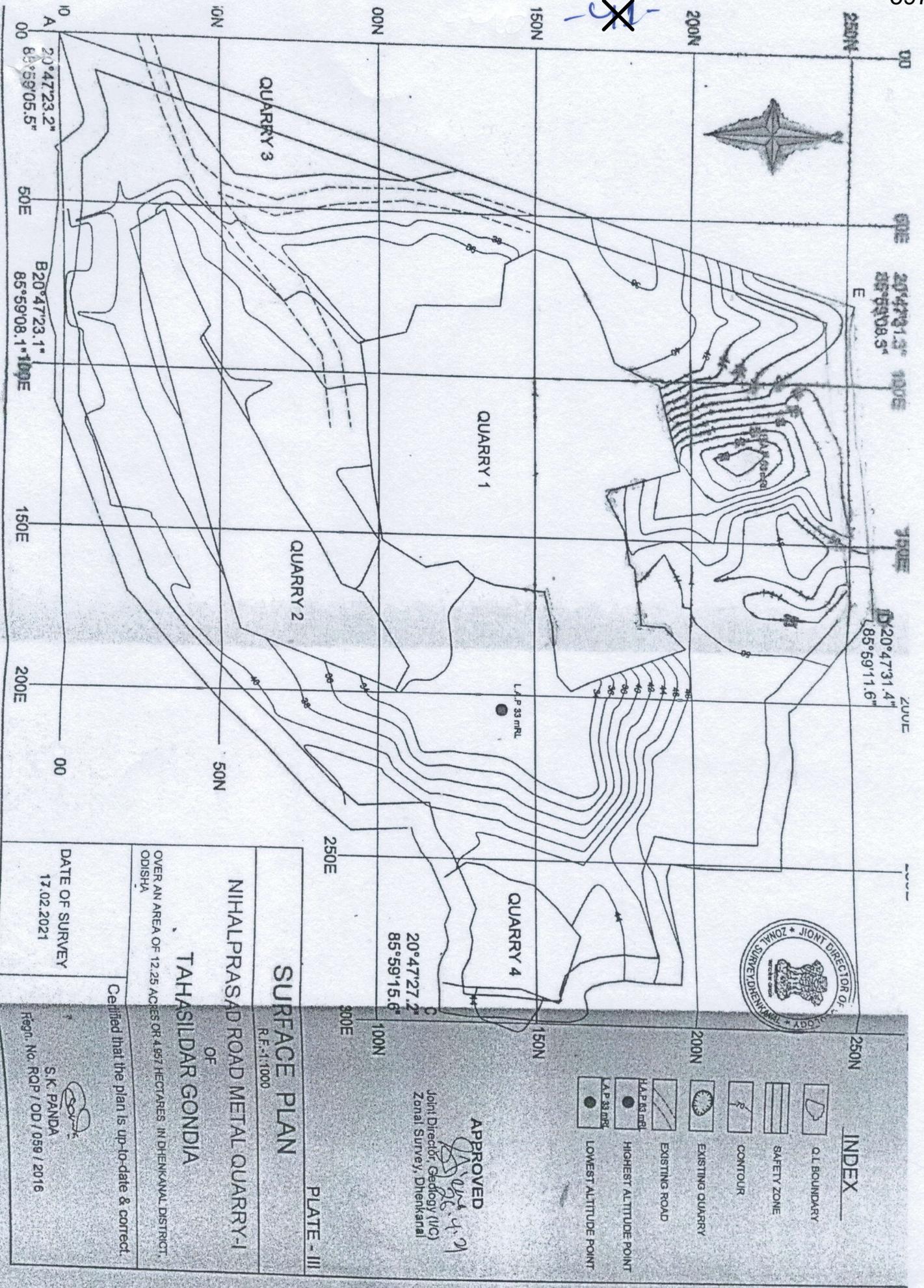
APPROVED

(Signature)
 Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal

DATE OF SURVEY
 17.02.2021

Certified that the plan is up-to-date & correct.

(Signature)
 S.K. PANDA
 Regn. No. RQP / OD / 059 / 2016



INDEX	
	Q.L. BOUNDARY
	SAFETY ZONE
	CONTOUR
	EXISTING QUARRY
	EXISTING ROAD
	HIGHEST ALTITUDE POINT
	LOWEST ALTITUDE POINT

APPROVED
 Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal

SURFACE PLAN

R.F.: 1:1000

PLATE - III

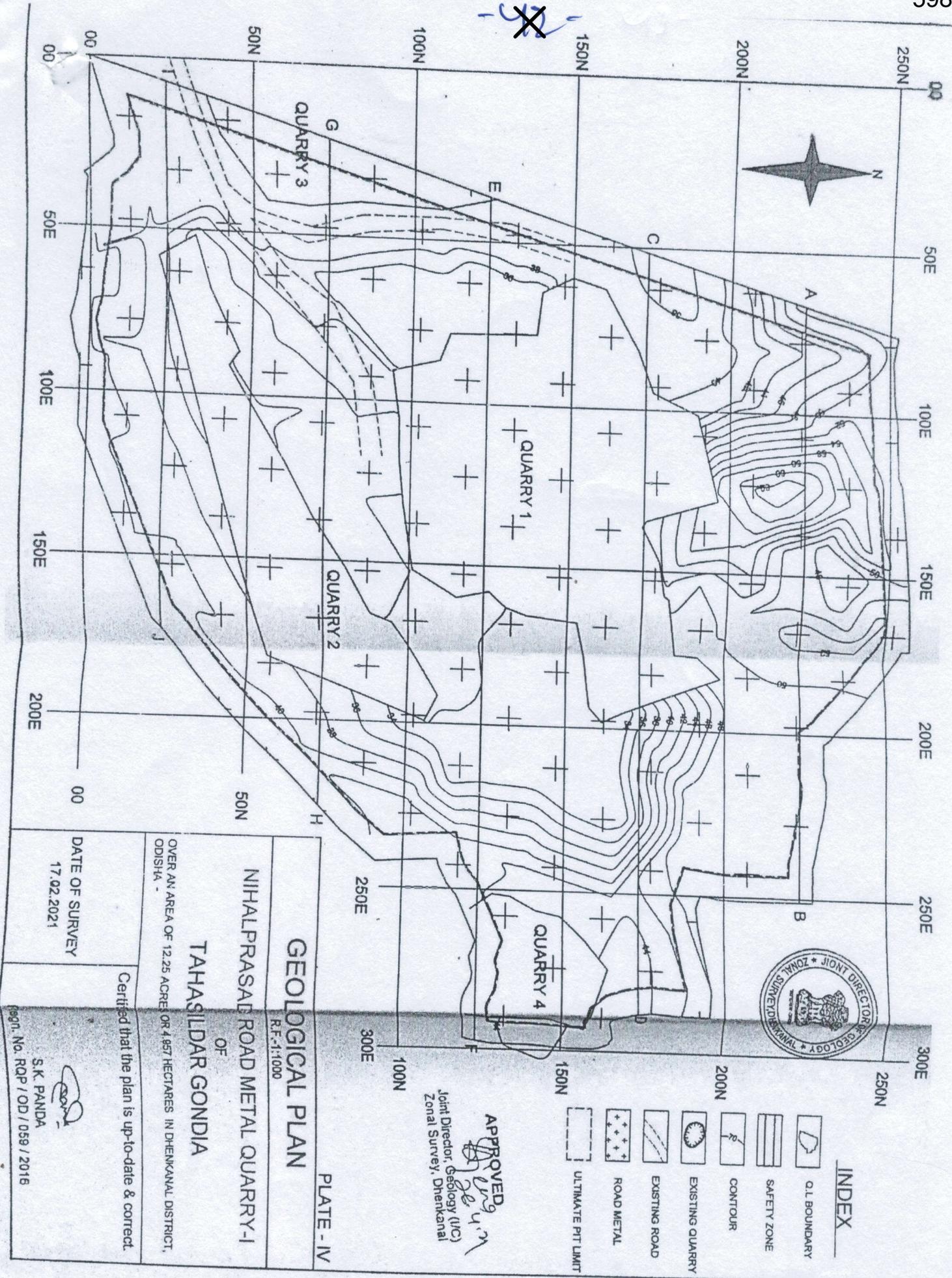
NIHALPRASAD ROAD METAL QUARRY-I
 OF
 TAHASILDAR GONDIA

OVER AN AREA OF 12.25 ACRES OR 4.97 HECTARES IN DHENKANAL DISTRICT, ODISHA

Certified that the plan is up-to-date & correct.

DATE OF SURVEY
 17.02.2021

S. K. PANDA
 Regn. No. ROP / OD / 059 / 2016



INDEX

-  Q/L BOUNDARY
-  SAFETY ZONE
-  CONTOUR
-  EXISTING QUARRY
-  EXISTING ROAD
-  ROAD METAL
-  ULTIMATE PIT LIMIT

APPROVED
[Signature]
 Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal

GEOLOGICAL PLAN

PLATE - IV

NIHALPRASAD ROAD METAL QUARRY-I

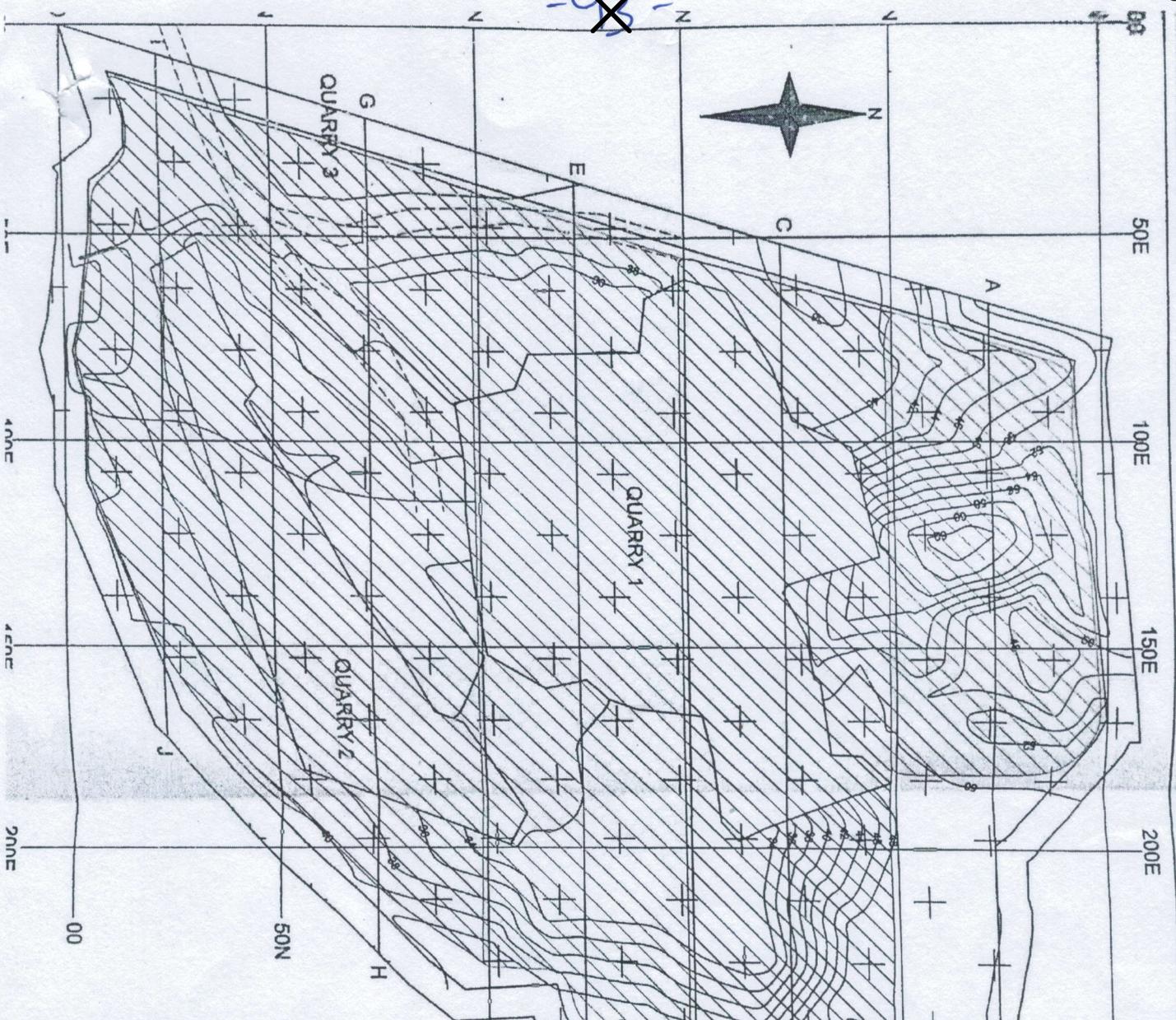
OF
 TAHASILDAR GONDIA

OVER AN AREA OF 12.25 ACRES OR 4.857 HECTARES IN DHENKANAL DISTRICT,
 ODISHA -

Certified that the plan is up-to-date & correct.

DATE OF SURVEY
 17.02.2021

[Signature]
 S.K. PANDA
 Regn. No. ROP / OD / 059 / 2016



- INDEX**
-  Q.L. BOUNDARY
 -  SAFETY ZONE
 -  CONTOUR
 -  EXISTING QUARRY
 -  EXISTING ROAD
 -  ROAD METAL
 -  ULTIMATE PIT LIMIT

APPROVED
[Signature]
 Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal

DEVELOPMENT PLAN

R.F.-1:1000

NIHALPRASAD ROAD METAL QUARRY-I

TAHASILDAR GONDIA

OVER AN AREA OF 12.25 ACRES OR 4.957 HECTARES IN DHENKANAL DISTRICT, ODISHA

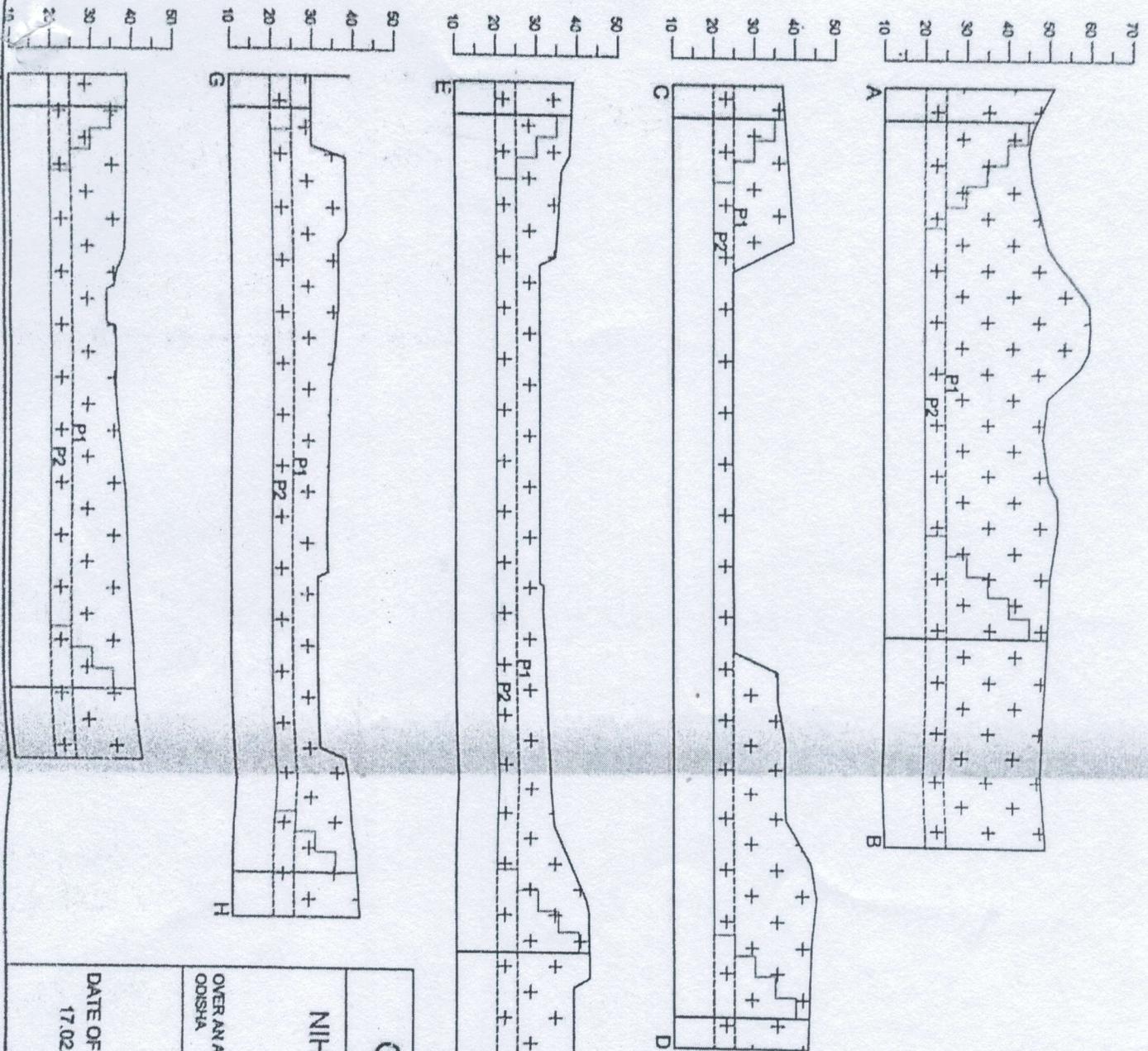
Certified that the plan is up-to-date & correct.

[Signature]

S.K. PANDA
 M. ROP / OD / 059 / 2016

DATE OF SURVEY
 17.02.2021

PLATE - V



INDEX

-  SAFETY ZONE
-  ROAD METAL
-  ULTIMATE PIT LIMIT
-  P1 PROVED LIMIT
-  P2 PROBABLE LIMIT



APPROVED
[Signature]
 Joint Director Geology (JG)
 Zonal Survey, Dhenkanal

PLATE - IV(A)

GEOLOGICAL SECTIONS

RS-1:1000

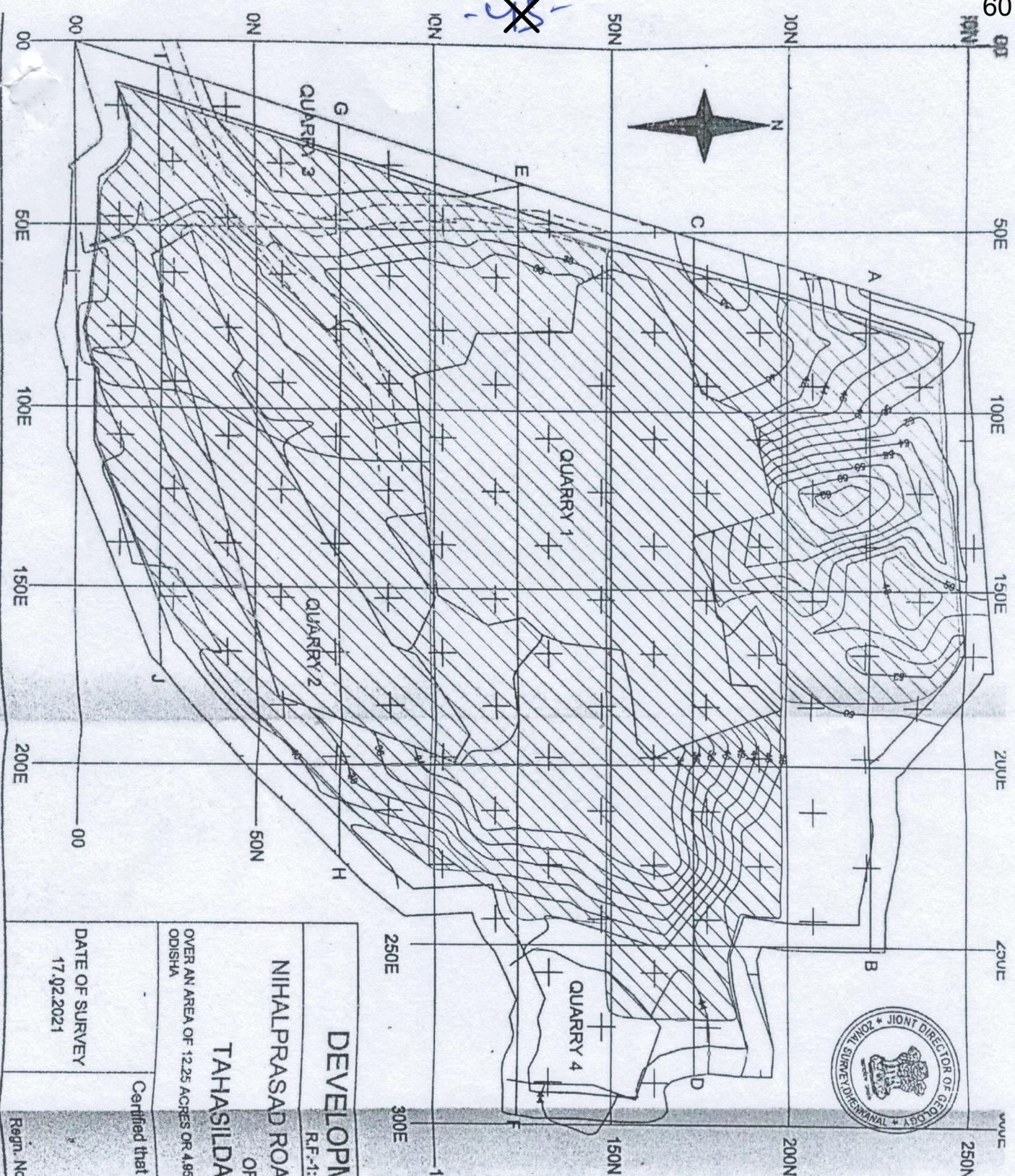
NIHALPRASAD ROAD METAL QUARRY-1
 OF
 TAHASILDAR GONDIA

OVER AN AREA OF 12.25 ACRES OR 1.67 HECTARES IN DHENKANAL DISTRICT,
 ODISHA

Certified that the plan is up-to-date & correct.

DATE OF SURVEY
 17.02.2021

[Signature]
 S.K. PANDA
 Regd. No. ROP / OD / 059 / 2016



- INDEX**
- Q.L. BOUNDARY
 - SAFETY ZONE
 - CONTOUR
 - EXISTING QUARRY
 - EXISTING ROAD
 - ROAD METAL
 - ULTIMATE PIT LIMIT

APPROVED
(Signature)
 Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal

DEVELOPMENT PLAN
 R.F.-1:1000

NIHALPRASAD ROAD METAL QUARRY-I
 OF
TAHASILDAR GONDIA

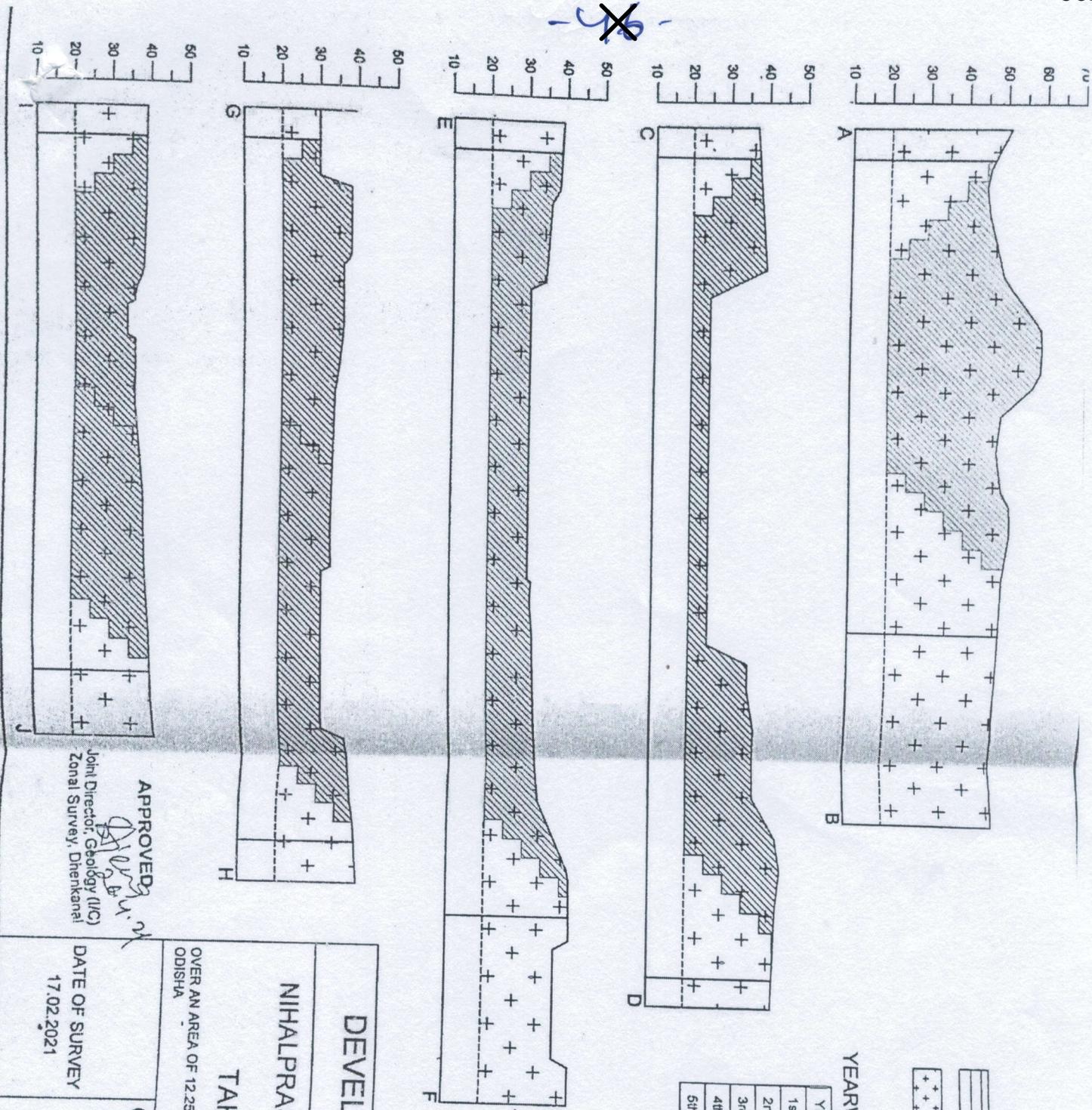
OVER AN AREA OF 12.25 ACRES OR 4.957 HECTARES IN DHENKANAL DISTRICT,
 ODISHA

DATE OF SURVEY
 17.02.2021

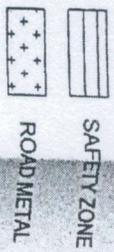
Certified that the plan is up-to-date & correct.

(Signature)
 S.K. PANDA
 Regn. No. ROP / OD / 059 / 2016

PLATE - V



INDEX



YEARWISE DEVELOPMENT

YEAR	DEVELOPMENT
1st Year	[Hatched with diagonal lines]
2nd Year	[Hatched with diagonal lines]
3rd Year	[Hatched with diagonal lines]
4th Year	[Hatched with diagonal lines]
5th Year	[Hatched with diagonal lines]

PLATE - V(A)

DEVELOPMENT SECTIONS

NIHALPRASAD ROAD METAL QUARRY-I

OF
TAHASILDAR GONDIA

OVER AN AREA OF 12.25 ACRES OR 4.97 HECTARES IN DHENKANAL DISTRICT, ODISHA

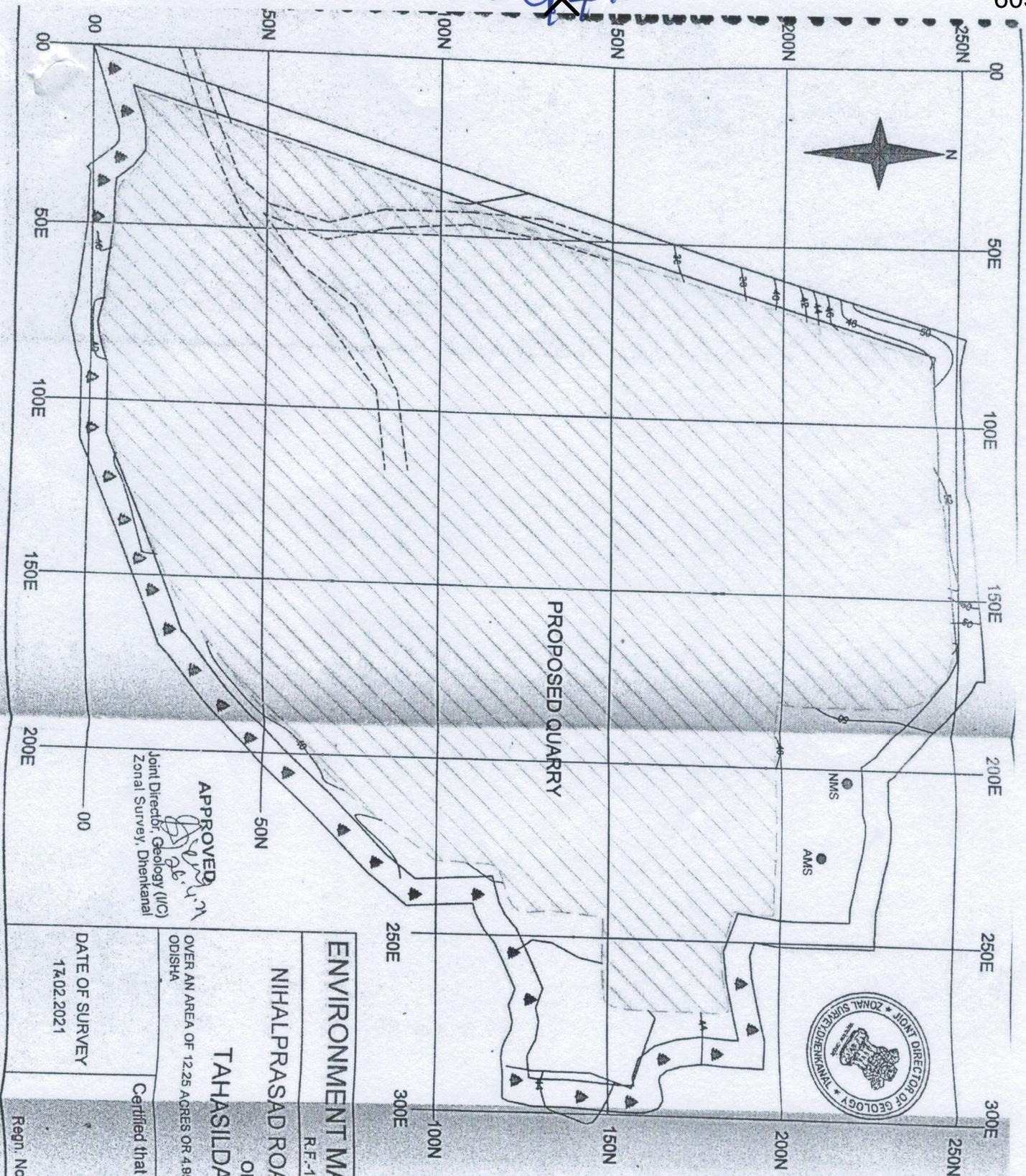
Certified that the plan is up-to-date & correct.

APPROVED
 Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal

DATE OF SURVEY
 17.02.2021

S.K. PANDA
 Regn. No. RQP/OD/059/2016





INDEX

-  Q.L BOUNDARY
-  SAFETY ZONE
-  CONTOUR
-  EXISTING QUARRY
-  EXISTING ROAD
-  PROPOSED QUARRY
-  NOISE MONITORING STATION
-  AIR MONITORING STATION

YEARWISE PLANTATION

YEAR	PLANTATION
1st Year	▲▲▲
2nd Year	▲▲▲
3rd Year	▲▲▲
4th Year	▲▲▲
5th Year	▲▲▲

ENVIRONMENT MANAGEMENT PLAN
 R.F.-1:1000
NIHALPRASAD ROAD METAL QUARRY-I
 OF
TAHASILDAR GONDIA
 PLATE - VI

OVER AN AREA OF 12.25 AGRES OR 4.957 HECTARES IN DHENKANAL DISTRICT, ODISHA

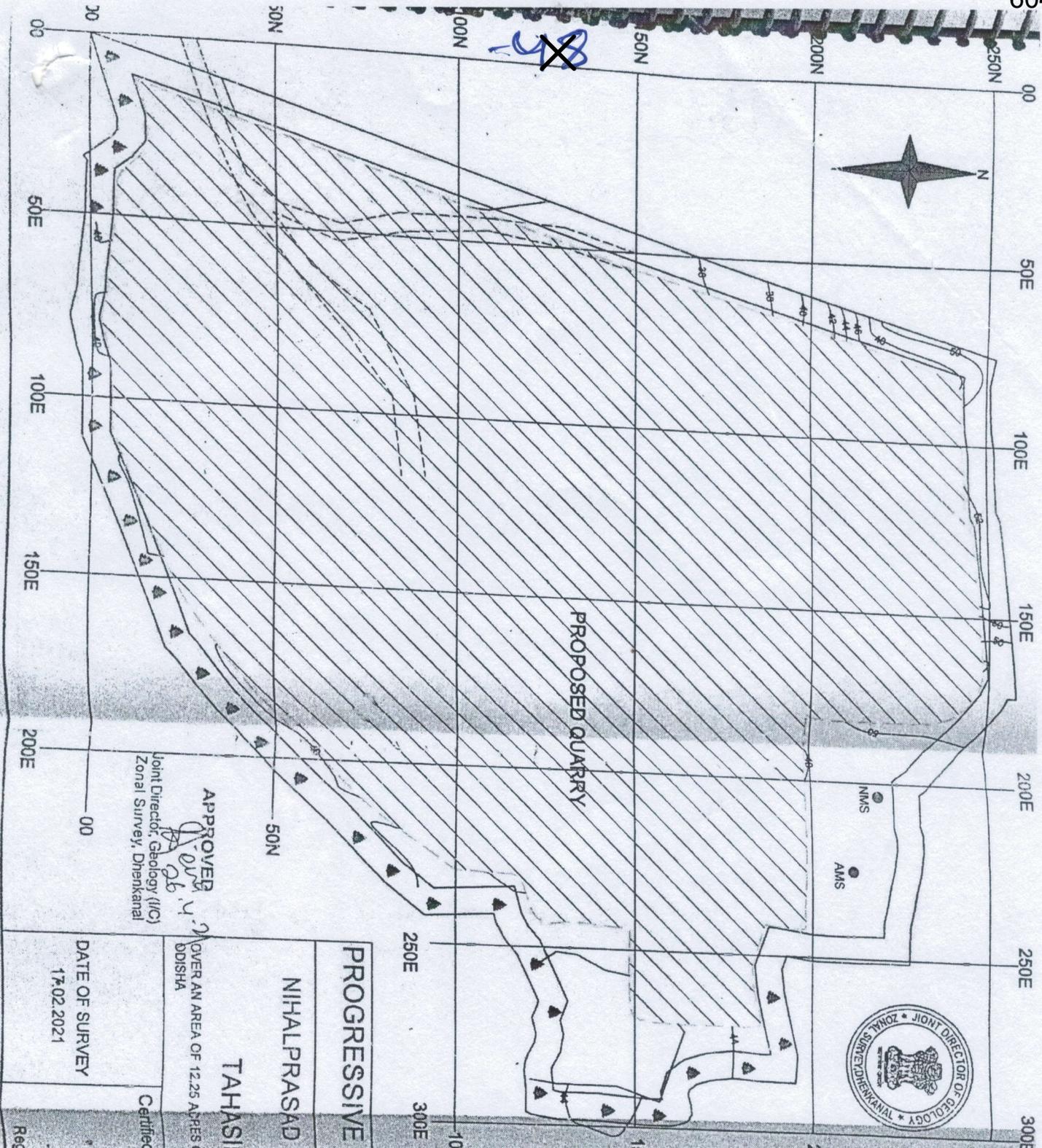
APPROVED
 Joint Director, Geology (I/C)
 Zonal Survey, Dhenkanal

DATE OF SURVEY
 17.02.2021

Certified that the plan is up-to-date & correct.

(Signature)

S.K. PANDA
 Regn. No. RCP / OD / 059 / 2016



INDEX

-  Q.L. BOUNDARY
-  SAFETY ZONE
-  CONTOUR
-  EXISTING QUARRY
-  EXISTING ROAD
-  PLAN PERIOD LIMIT
-  CONCEPTUAL LIMIT

YEARWISE PLANTATION

YEAR	PLANTATION
1st Year	▲▲▲
2nd Year	▲▲▲
3rd Year	▲▲▲
4th Year	▲▲▲
5th Year	▲▲▲

PROGRESSIVE MINE CLOSURE PLAN

R.F.-1:1000

PLATE - VIII

NIHALPRASAD ROAD METAL QUARRY-I
OF
TAHASILDAR GONDIA

COVER AN AREA OF 12.25 APPES OR 4.957 HECTARES IN DHENKANAL DISTRICT, DDISHA

APPROVED
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal

DATE OF SURVEY
17.02.2021

Certified that the plan is up-to-date & correct.

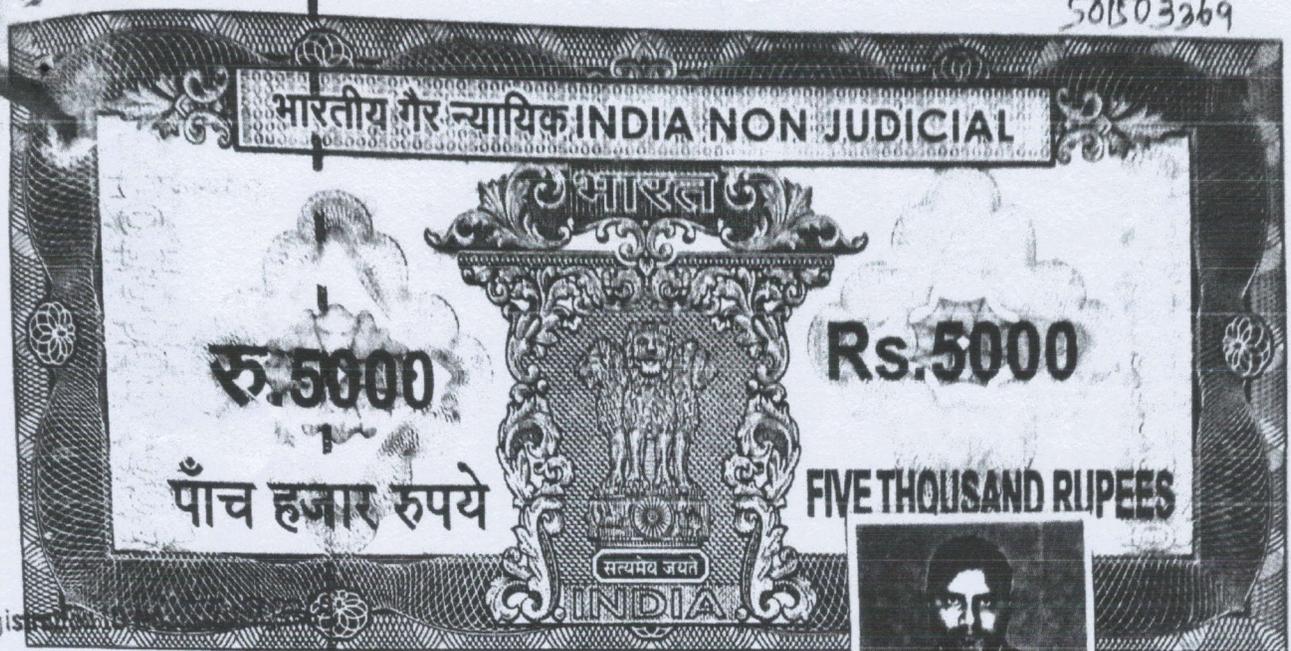
S.K. PANDA

Regn. No. RQP / OD / 059 / 2016

True Copy Attested

- 4X - Annexure-R14/13 series

501503269



Registration Document No. 10501502966
 Book No. 10661 ओडिशा ODISHA
 Year 2015
 10/2015
 K= 25124
 UF = 270
 Total = 25394



777970

LEASE DEED AGREEMENT

THIS INDENTURE MADE THIS 7th DAY OF Oct 2015

Between, the Government of Odisha, represented through Tahasildar, Gondia here in after called the Competent Authority.

And

Sri Ajit Sahu, aged about 28 years, S/o Late Gokulananda Sahu, Caste Gopal, Village-Nihalprasad, Po-Nihalprasad, PS-Nihalprasad, District-Dhenkana

(Hereinafter called the lessee which expression shall there the context to admit is deemed to include his heirs, Executor, Administrator, Assigns of the other part)

- | | |
|---|-----------------------------------|
| 1) Sairat Case No. | : 07 |
| 2) Name of the Quarry | : Nihalprasad Road Metal Quarry-I |
| 3) Production capacity for the lease period | : 49936 M ³ |
| 4) Amount to be deposited for | : 2015-16 |
| a. Royalty | : Rs.1118566/- |
| b. Additional Charge | : Rs.0 |
| c. Surface Rent | : Rs.1162/- |
| d. Dead Rent | : Rs.58173/- |
| e. Environmental Management fund | : Rs.55928/- |
| f. TCS Charges | : Rs.22371/- |
| g. Fees for compensatory afforestation | : Rs.0 |

Admitted on

07-10-15

Registering Officer
Dhenkana!

Total : Rs.1256200/-
 (Rupees twelve lakh fifty six thousand two hundred) only

Impounded u/s-33 of I.S. Act 1899 & forwarded to the Stamp Collector (DSR, Dhenkana) on 07-10-15

Registering Officer

Tahasildar, Gondia

51-10-15

Endorsement Under Section 52

ମା ୨୬୭ ନଂ ୦୪୧ ୧୦/୧୦/୧୫ ୪ ୫୦୦୦.୦୦

ପାତ୍ର, ସାଧୁ

ଶ୍ରୀ - ନିହାଲ ପ୍ରସାଦ
୨୦୦୦୪୩ = ୧୨୦୦୦.୦୦
୧୦୦୦୪୧ = ୧୦୦୦୦.୦୦
୨୫୦୦୦.୦୦

Treasury Officer
Dhenkanal

ଆଜିତ ସାହୁ
5-10-15

SANATAN ROUL
S.V., D.S.R. Office
Dhenkanal



Endorsement of the certificate of admissibility

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act-1899, Schedule 1-A No. 350
Fees Paid : A5(b)-25124 ,, User Charges-270 ,Total 25394

Date: 07/10/2015

Signature of Registering officer

Endorsement under section 52

Presented for registration in the office of the District Sub-Registrar DHENKANAL between the hours of 10:30 AM and 2:30 PM on the 07/10/2015 by SRI AJIT SAHU , son/wife of LATE GOKULANANDA SAHU , of NIHALPRASAD, DHENKANAL , by caste General , profession Cultivation and finger prints affixed.

Signature of Presenter / Date: 07/10/2015

Signature of Presenter / Date: 07/10/2015

Signature of Registering officer,
Dhenkanal



ଓଡ଼ିଶା ओडिशा ODISHA

778046

5) Location of the quarry

: Nihalprasad

Mouza	Khata No.	Plot No.	Kissam	Area (Ac. & Hct)
Nihalprasad Ac.10.47/Hec.4.24	1513	2101	Parbata-II	

Whereas the Registered Qualified Person Sri Hemanta Kumar Sahoo (RQP/CAL/257/97/A) of RQP list provided by Government of Odisha Forest and Environment Department Vide Letter No.11573/F&E, Bhubaneswar, Dt.26.06.2014 and District Office Memo No.500/Tauzi, Dt.11.07.2014 as prepared the mining plan of the sairat source i.e. Road Metal Quarry in favour of Sri Ajit Sahu, which has approved by the joint Director, Geology, State Environmental Clearance has been granted by the Member, Secretary, State Environmental Impact Assessment Authority (SEIAA) Odisha vide letter No.3633/SEIAA, Dt.24.07.2015 to operate the source for the year 2015-16 to 2019-20. The lessee will extract the minor minerals as per mining plan, which has been prepared by Registered Qualified Person and approved by the Joint Director, Geology, Dhenkanal.

MODE OF PAYMENT

Total amount to be deposited by Sri Ajit Sahu is Rs.279642/- (Rupees two lakh seventy nine thousand six hundred forty two) only (25% of the Royalty amount) on 06.10.2015 followed by the calculation made below.

CALCULATION SHEET

Name of the Sairat	Fraction of Royalty amount			Amount will be deposited against surface rent, dead rent, EMF	Total amount to be deposited
	Yearly	Half yearly	Quarterly		

Handwritten signature and stamp:
Sri Hemanta Kumar Sahoo
Registered Qualified Person

Handwritten note:
51-01-2015

Endorsement Under Section 58

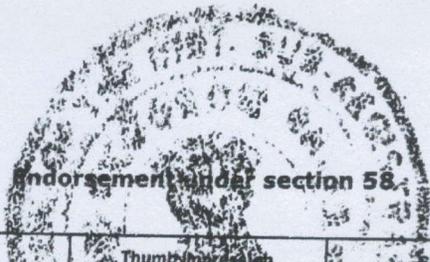
ନିଉନା ଶାସ୍ତ୍ରୀ ପ୍ରାଣେଶ୍ୱରୀ ପତ୍ନୀ ୨୦୦୦-୧୦

କେନ୍ଦ୍ରୀୟ ଶାସ୍ତ୍ରୀ
ଶ୍ରୀ - ନମ୍ବର ୨୫୩୮
ଫ - ଭୈରବନଗର

22 OCT 2015
Deputy Officer
Dhenkanal

ନମ୍ବର ୧୦୩୩
5-10-15

SANATAN ROUL
S.V., D.S.R. Office
Dhenkanal



Execution is admitted by :

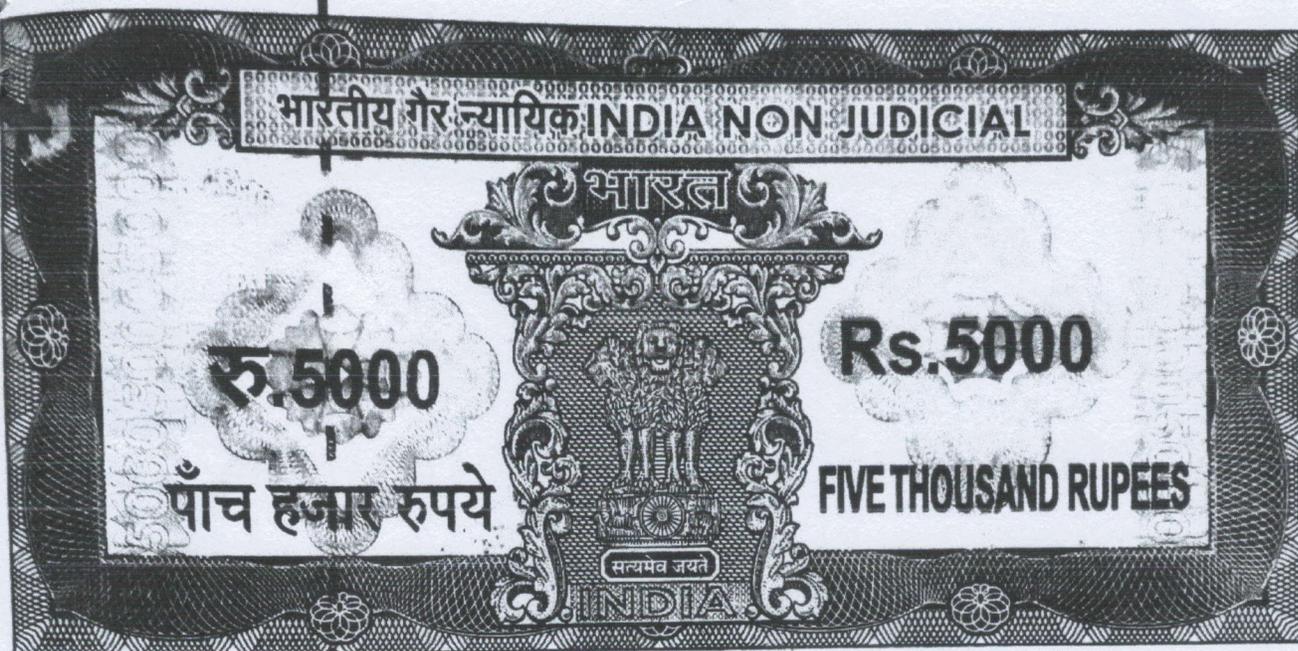
Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
GOVERNMENT OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA (GOVT)	Execution By GOVERNMENT OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By GOVERNMENT OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By GOVERNMENT OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by Signature of the Registering officer	—
SRI AJIT SAHU		 240249520		07-Oct-2015

Identified by **SANTOSH KUMAR BISWAL** Son/Wife of **KIRTAN BISWAL** of **DADHISINGA, GONDIA, DHENKANAL** by profession **Cultivation**

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
SANTOSH KUMAR BISWAL		 39924852		07-Oct-2015

Date: 07/10/2015

Signature of Registering officer



ଓଡ଼ିଶା ओडिशा ODISHA

778047

				& TCS for the year 2015-16	
Nihalprasad RM-I	Rs. 1118566/-	Rs. 559283/-	Rs. 279642/-	Rs. 137634/-	Rs. 417276/-

The lessee has to pay total amount of Rs. 279642/- in the 1st quarter of current financial year and rest of the amount of Rs. 838924/- within 15th January 2016. From the financial year 2016-17, the lessee shall have to pay as per the rules/amended rules of OMMC Act 2014.

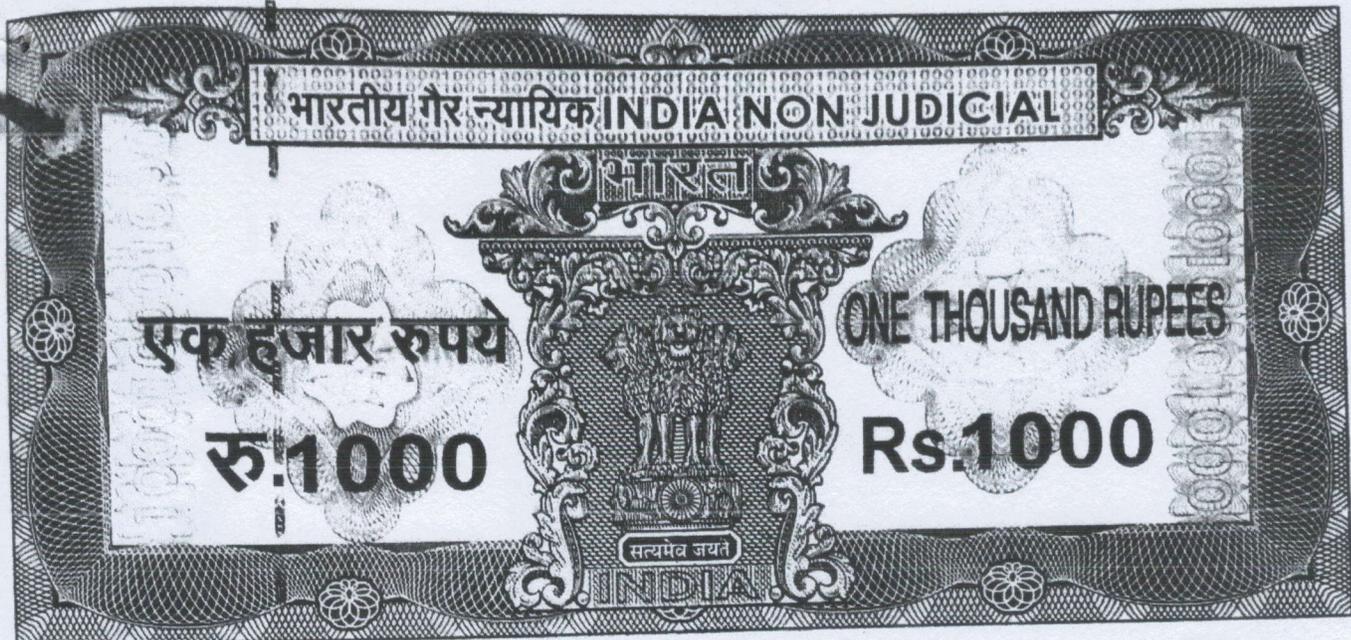
Besides above, the lessee will deposit the royalty, surface rent, dead rent and other deposits including Environmental Cost and TCS for the coming year, i.e. for the year 2016-17 as per OMMC rules 2004 and OMMC (Amendment) Rules 2014 and the rules/instructions/order coming from the higher quarters or Government of Odisha from time to time. The lessee is bound to obey the directions of the Competent Authority for operation/functioning of the sairat source for the year 2015-16 and after deposit of all above charges as per the prevailing rates for the next financial year i.e. 2016-17 annually. The lessee will abide by the rules, Regulations and subsequent amendments there to subject to the strict compliance of the following terms and conditions.

The lessee shall abide by the provisions of Minor Minerals Rules and Regulations frames there under, and orders received from the higher authorities communicates from time to time for the development of the source of minor minerals.

The competent authority reserves the right to cancel/amend the agreement as and when required if necessary without any reason thereof.

Handwritten signature
Nihalprasad RM-I

2014 2015 10-15



उड़ीसा ORISSA

C 019269

8. The quarry owned shall carryout mining activities with appropriate safeguards to the river embankment and bridge if any. The quarry owner shall not carry on quarrying operation within a distance of 50 meters from any public road, public building, temples, reservoir, dam, burial ground, etc and not cause any damage to public private property.
9. One hundred meter from any railway line (except under and in accordance with the written permissions of the railway administration concerned) National Highway, State Highway, Monuments, heritage sites or any reservoir.
10. The lessee may erect on the area granted to him any building and structure required for the purpose of quarrying operations, provide he does not offend any lawful orders issued by the officer or competent authority to issue such orders.
11. The lessee shall, in his own expense, erect and at all times maintain and keep in good condition boundary marks and pillars necessary to delineate the lease area.
12. Signboard should be displayed at the site giving full information and status of the source such as name of the source, name of the lessee, plot no., area, name of the minor minerals and amount of leased price/royalty paid etc. at the cost of the lessee. The contact details (with phone number) of the lessee should be written on the board. The lessee will mention the DIN (Date Identification Number) and the opening KM of the vehicle used for transportation of minor minerals on the R Form Transit pass.

Tahsildar, Gonder
5/11/145/11/14
5-10-14



C 019270

उड़ीसा ORISSA

13. The auction holder shall abide the provisions of Mines and Minerals (Development and Regulations) Act 1957, Mines Act 1952, Explosive Act 1884, Explosive Substance Act 1908 and rules made there under an all other laws for the time being in force relating to the working of quarries and matters affecting the safety, health and convenience of persons working for quarrying operation and of public.
14. The lessee shall not use explosive in any manner without obtaining an explosive license from the appropriate authority.
15. The lessee shall obey all existing rights of way water and other easements.
16. The lessee shall obtain permissions of the competent authorities of the Forest Department, Odisha to carry any operation in forest area. The lessee shall abide by the provisions of all laws for time being in force, relating to the working of quarries and matters affecting the safety, health and convenience of the persons employed for quarrying and of the public. He shall also obey all existing law of way, water and other easements and shall not use power cutters and other machineries in case of laterite quarries.
17. All the accidents involving injury or loss of life damage to property shall be reported forthwith to the competent authority as well as the Collector of the District.
18. The controlling authority shall have the right to preemption at current market rate over all minerals extracted or collect by the lessee and shall be indemnified by the lessee against the claims of any third party in respect of such minerals.

2014-15-15-51-10-15
 मन्त्री कार्यालय
 उड़ीसा



उड़ीसा ORISSA

C 019271

19. If any minor mineral not specified in the lease is discovered in the leased area, the lessee shall report it forthwith to the competent authority and the Director. The lessee shall not win or dispose of any such minor mineral without obtaining a proper lease or permit or permission of the competent authority in writing. If he fails to apply for a lease or permit to extract the newly discovered minor minerals within three months from the date of discovery or if he declares his intention not to work upon the minor mineral, the competent authority may grant lease or permit.
20. If the mineral discovered is not a minor mineral, the lessee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the purpose of obtaining a lease for extraction of minor mineral.
21. The lessee shall ensure proper maintenance of hill slopes so as to prevent major erosion and observe all such safeguards as provided in the mines Act 1952 and the Rules and Regulations framed there under from time to time.
22. A lessee may dispose of waste materials generated in course of mining operation for road metal on payment of royalty and other Govt. dues prescribed for road metal including ballast-ordinary boulders as the case may be.
23. The lessee shall pay to the government compensation for all damages, injuries or disturbance which has been caused by him in the course of operating the lease and shall indemnify government against all claims which may be made by third parties in respect of such damage, injury or disturbance.

M. S. S.
7/11/15
Shasildar, Gondic

9314 saw
4-10-15



उड़ीसा ORISSA

C 019272

24. The lessee shall not without any previous consent of the State Government:
- Assign, sublet, mortgage, or in any other manner, transfer the mining lease or any right title or interest therein or
 - Enter into or make any agreement contract or understanding whereby the lessee will or may be directed or indirectly financed by any person or body or persons other than the lessee.
25. The lessee shall pay dead rent for the remaining period of the year within a fortnight of the execution of the lease deed and thereafter pay yearly dead rent on or before the 15th January of every year. An account of the royalty payable by him shall be kept by the competent authority and as soon as the royalty payable by him becomes equal to or in excess of the dead rent already paid by him, he shall remove the minor minerals only after payment of royalty. Advance dead rent paid by him shall be deemed to have been merged into the amount of royalty he was liable to pay.
26. Quarrying operation shall commence within three months from the date of execution of the lease agreement. The lessee thereafter carry on quarrying in a proper, skillful and workman-like manner.
27. If the lessee does not work upon the quarry for a continuous period of six months, the lease shall be liable to be cancelled, unless prior permission has been granted for such stoppage by the competent authority on reasonable grounds.

Signature
11/11/15
Inspector, G.P.O.

2114 50W 3-10-15



उड़ीसा ORISSA

C 019274

28. The lessee shall allow reasonable facilities of access to other bonafied concessionaries.
29. The state or central government shall have right to construct any road, railway or canal, reservoir or to lay electric or telephone lines in or over the lands under the lease.
30. The lessee shall keep correct accounts of minor minerals quarried and dispatched and shall furnish a monthly return in Form- Y, quarterly return in Form-T and annual return in Form-Z to the competent authority and the Director.
31. The lessee shall afford reasonable facilities for inspection of the quarries in the leased land accounts and records pertaining to working of lease to the competent authority and Director or any other office authorized by any of them. Such officer may issue directions to prevent wasteful extraction of minor minerals and to ensure observance of the provisions of rules and specify the time limit not exceeding thirty days within which the directions shall be complied reasonable facilities for inspection or fails to comply with the directions within specific time limit, the competent authority may forfeit the whole or part of security deposit paid by the lessee or impose penalty not exceeding rupees five thousand only and may carried the lease and forfeit the security deposit.
32. If any Government dues payable under the lease agreement remain unpaid for one month beyond the date fixed in lease agreement for such payment, the competent

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 Tahasildar

2011/10/12
 Tahasildar



उड़ीसा ORISSA

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authority or any officer authorized by him may enter into the leased area and distrain all or any of the minor minerals or other movable property and may dispose of such of the distrained minor minerals or property as will be sufficient for satisfaction of the Govt dues and all costs and expenses occasioned by the non-payment there. If any such Govt dues remain unpaid over two months beyond the date fixed in the lease agreement for such payment, the competent authority may determine the lease and take possession of the lease area on re-entry without prejudice to such action as may be taken under the provisions of the Odisha Public Demands Recovery Act 1962 for recovery of such dues.

33. The lessee shall remove all minor minerals quarried before the end of the lease period or of its determination, if it is determined earlier, and all other materials and structures within such reasonable period not exceeding or as the competent authority may allow.

All minor minerals materials, machineries, buildings and other structures, left in the leased area after the date line fixed or time allowed by the competent authority shall be deemed to be the property of the Govt. the competent authority may deposit of such property by the public action and credit the sale proceeds to Govt. account with the approval of controlling authority.

34. The lessee shall pay a wage not less than minimum wage prescribed by the State Govt from time to time under the minimum wage Act 1948.

7/10/15
Tahsildar, Gouda
8/11/15



उड़ीसा ORISSA

C 019276

35. The lease holder shall allow the Director, controlling authority and competent authority or any officer authorized by any of them to inspect the quarrying operation and to check the accounts of production and despatches from the register maintained by him.
36. The competent authority may include such other conditions in the lease agreement with the approval of the controlling authority.
- If on any event, orders of the competent authority is revised reviewed or cancelled by the concerned controlling authority or the lessee fails to fulfill the terms and conditions of the lease due to force major such as act of God, War Insurrection, Riot Civil Commotions, Strike, Earthquake, Storm, Tidal wave, Flood, Lightening, Explosion, fire and any other happening beyond control of lessee. delay in development of infrastructure, acquiring of controlling of land for quarrying operation and for use of land for public purpose the lessee not claim for any compensation.
37. In case the actual extraction exceeds the minimum guaranteed quantity. Such minor minerals may be removed from the lease area only after payment of additional charge, royalty and contribution to the District Mineral Foundation on pro-rata basis.
38. The lessee shall pay to the State Government surface rent within a fortnight of the execution of the lease-deed for the remaining period of the year and thereafter pay such yearly rent on or before the 15th January of every year.

7/10/15

Thasildar, Gondia

Rajit Kumar 7-10-15



उड़ीसा ORISSA

C 019277

39. The lessee shall operate the quarry semi-mechanized strictly in adherence to the guidelines issued by the Ministry of Forest and Environment No.J-13012/12/2013-IA-II (I), Dt.24.12.2013.

The lessee will operate the sairat source as the terms and conditions given by the Member Secretary, SEIAA, Odisha vide his Ref No.3487/SEIAA, Dt.22.06.2015.

The lease of the sairat source is subject to the terms and conditions as laid down in rule 29 Chapter IV of OMMC Rule 2004 and subsequent amendment brought by the Government from time to time in 2014 onwards.

40. The lessee shall keep the Govt indemnified from any liabilities, compensations, damage etc, arising out of his acts or omissions as a lessee during the subsistence of the lease.

41. No rejected/off grade major minerals shall be removed on payment of royalty as minor minerals, under this rule.

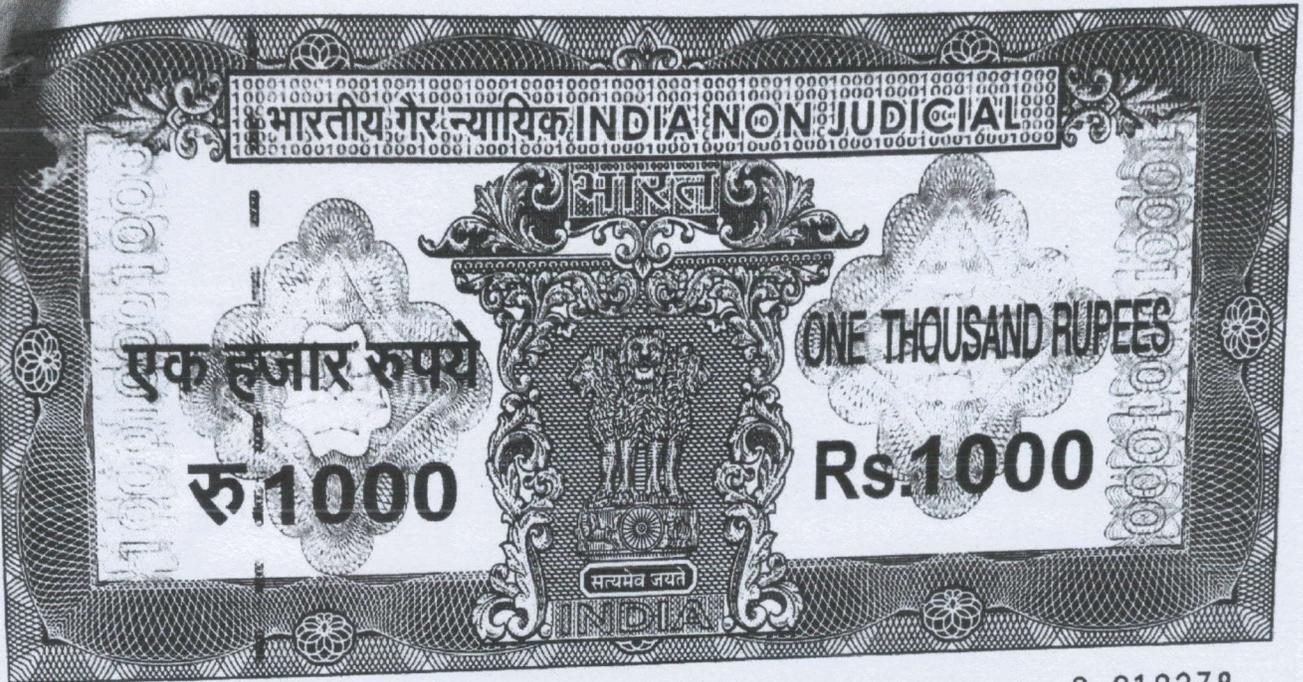
42. The lessee shall not engage children within the age group of 6-14 in quarrying operation as per letter No.5975/R&DM, Dt.19.02.2013.

43. The lessee shall deposit the charges towards compensatory afforestation as decided by the Authorized Officer or higher quarter or the concerned department of Govt.

44. The lessee shall bear the cost of any amendment if made to the existing plan submitted by him by the approving authority.

Moham
7/11/15
Tahasildar, Gondia
3-10-15
2015 saw

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C 019278

उड़ीसा ORISSA

- 45. The lessee shall carryout the operation in the interest of safe and scientific mining conservation of minor minerals as well as for protection of the environment.
- 46. The depth of the mining shall be restricted to three meters or water level whichever is less.
- 47. The lessee shall do mining operation beyond the safe zone as determined by Asst Engineer of Water Resource Deptl.
- 48. The lessee shall not change or obstruct the flow rate of the river to carryout quarrying operation.
- 49. Lessee shall not carryout in stream mining operation.
- 50. Competent authority may impose such further conditions as he may think necessary in the interest of minor mineral development.

In witness where of the parties to this quarry lease put their respective hands and seal being present on the present on the date month and year first mentioned after the content are read and explained to them and finding the same to be true and correct.

Signed by
In presence of

Bhagirathi Sahu.
Nazir 7/10/15
Tahasil Office
Gondia

(Signature)
Tahasil dar, Gondia
(Competent Authority)

Signed by
In presence of

Dantosh Kumar Dama 7-10-15
s/o. Kirtan Biswal
Dantosh Kumar Dama 7/10/15

Ajit Saw
(Lessee) 7-10-15

-6X-

page 1

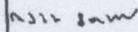
Registered Lease with Advance only(Immovable) Deed

of the Document : LEASE WITH ADVANCE ONLY(IMMOVABLE) Volume Number : 61
 of Execution : 07/10/2015 Place of Execution : DHENKANAL
 of Number : 10501502966 Registration Date : 08/10/2015

FIRST PARTY DETAILS

Name	Photo	Thumb Impression	Signature
GOVERNMENT OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT)	—	—	—

SECOND PARTY DETAILS

Name	Photo	Thumb Impression	Signature
SRI AJIT SAHU			

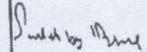
PROPERTY DETAILS

Sl.No.	District	Village/Thana	Khata	Plot	Property Area	Kisam	Market Value	Sabak Khata No.	Sabak Plot No.
1	DHENKANAL	NIHALPRASAD-168	1513	2101	10Acre47Decimal	PARBAT-II	1047	Not Available	Not Available

East	West	North	South	Property Transaction Details
NA	NA	NA	NA	

IDENTIFIER DETAILS

Name	Father's / Husband's Name	Identifier Address	Profession
SANTOSH KUMAR BISWAL	KIRTAN BISWAL	DADHISINGA, GONDIA, DHENKANAL	Cultivation

Name	Photo	Thumb Impression	Signature
SANTOSH KUMAR BISWAL			

REMARK DETAILS

Remark
ok

This is a Computer Generated Certificate

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सत्यमेव जयते

INDIA NON JUDICIAL Government of Odisha

e-Stamp

Certificate No.	: IN-OD03945739895406U
Certificate Issued Date	: 01 Jun 2022 12:37 PM
Account Reference	: SHCIL (FI)/ odshcil01/ DHENKANAL/ OD-DKL
Unique Doc. Reference	: SUBIN-ODODSHCIL0105359939241444U
Purchased by	: AJIT SAHU
Description of Document	: Article IA-35 Lease Deed
Property Description	: MOUZA-NIHALPRASAD
Consideration Price (Rs.)	: 7,00,36,298 (Seven Crore Thirty Six Thousand Two Hundred And Ninety Eight only)
First Party	: TAHASILDAR GONDIA
Second Party	: AJIT SAHU
Stamp Duty Paid By	: AJIT SAHU
Stamp Duty Amount(Rs.)	: 25,77,908 (Twenty Five Lakh Seventy Seven Thousand Nine Hundred And Eight only)



-----Please write or type below this line-----

Lease deed

असि एव 3622
 01/ सुबिन वर प्रसाद 3622
 09/ डी. ए. ए. 3622

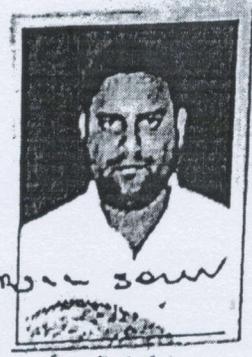
Ajit Sahu
 03/06/2022
**TAHASILDAR
 GONDIA**

PU 0000439388

Statutory Alert:
 1. The authenticity of the Stamp certificate should be verified at www.stamps.ia.gov.in using a Stamp Mobile App of Stock Holding
 Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid
 2. The stamp of securing the log privacy is on the users of the website
 3. In case of any discrepancy please inform the Controller At Issue

~~139~~ - ~~66~~ -

502202723
 Registration ID No. 10502202710
 Registration Document No. 316122
 Rank No. Date 02/06/2022
 Year 2022
 Registration Officer
 Dhenkanal



TAHASILDAR
 GONDIA
 13/06/2022
[Signature]

FORM-N

Form of Quarry Lease

THIS INDETURE made this 02nd Day of June, 2022,
 Between the GOVERNOR OF ODISHA represented through Tahasildar, Gondia
 (Hereinafter called the Lessor) of the one part.

AND

Sri Ajit Sahu, S/o- Late Gokulananda Sahu, Caste:- Khandayat, At/Po-
 Nihalprasad, P.S.-Nihalprasad, Dist.-Dhenkanal, AADHAR No.-732478435071
 Mobile No.-9938206689, Profession-Business hereinafter called the Lessee which
 expression shall where the context so admits be deemed to include his heirs,
 executors, administrators, assignees) of the other part.

Sri Ajit Sahu
 2.6.22

WHEREAS the lessee has applied to the Competent Authority
 concerned for a quarry lease for NIHALPRASAD ROAD METAL QUARRY-1 in
 accordance with the provisions of the Odisha Minor Minerals Concession Rules,
 2016 in respect of the lands described in Part-I of the Schedule and has deposited a
 sum of Rs.84,42,500.00(Rupees Eighty-four lakh Forty-two thousand Five hundred
)only as security.

- SAIRAT CASE RECORD NO - : 15/2020-21
- NAME OF THE QUARRY - : Nihalprasad Road Metal Quarry-1
- PERIOD OF LEASE - : Five year from the date of execution.
- MINIMUM GUARANTEED QUANTITY PER ANNUM 1,00,000 Cubic Meter.

Col. S. Sahu in Person
 2.6.22
 Col. D. M. ...
 2.6.22

[Handwritten signature]

-140-
-6X-

For 1st year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	30705833	0140451 Dt 27.2.22
2	Surface Rent	1786.00	0140554 Dt 30.3.22
3	Dead Rent	89280.00	0140555 Dt 31.3.22
	Total	30796899.00	0140568 Dt 31.3.22

For 2nd year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

For 3rd year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

For 4th year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

For 5th year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

WINDIA
TAINSTIDAR
12/03/2022
M. J. J.

31.6.22

by Dattatraya Prasad
31.6.22
M. J. J.

AND WHEREAS the Competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

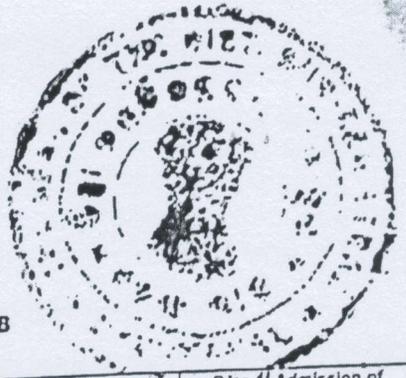
3/6/22, 10 00 AM

Endorsement Under Section 58

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[Handwritten signature]



Endorsement under section 58

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT)	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1905 approved by Signature of the Registering officer	
SRI AJIT SAHU		 243268423	<i>[Handwritten signature]</i>	03-Jun-2022

Identified by SANTOSH KUMAR BISWAL Son/Wife of KIRTYAN BISWAL of DADHISINGA, MAHIMAGADI, GONDIA, DHENKANAL by profession Cultivation

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
SANTOSH KUMAR BISWAL		 22315851	<i>[Handwritten signature]</i>	03-Jun-2022

Date: 03/06/2022

[Handwritten signature]
Signature of Registering officer

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NOW THIS INDETURE witnesseth as follows:

The lessor hereby demises to the lessee the land described in Part-I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for a term of 5(Five) year from the date on which this executed deed is registered under the Registration Act 1908 and Odisha Registration Manual subject to the terms, convents, conditions hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

GONDIA
TAKHASTIDAR
103/104/2022
Mishra

The schedule above referred to

PART-I

Location and area of the lease

Village	-	Nihalprasad
P.S. No.	-	Gondia
Khata No.	-	1513(One Five One Three)
Plot No.	-	2101(Two One Zero One)
Village/Forest Block	-	Nihalprasad
Tahasil/Forest Range	-	Gondia/Sadangi Forest Range
Area (in Hectares)	-	4.957 Hectare out of 9.959 Hectare from East side

ms. 1000
3.6.22
(y) Sanjeev vs Bandy
3.6.22
(y) Dan Bandy
3.6.22

As per plan annexed and bounded

- On the North by :- Plot No. 2102(Two One Zero Two)
- On the South by :- Plot No. 1933(One Nine Three Three)
- On the East by :- Plot No. 2129(Two One Two Nine)
- And on the West by :- Plot No. 2101(P) (Two One Zero Two)

Hereinafter called as "said lands"

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PART-II

Terms and conditions of the lease

This lease is subject to condition laid down in rule 33 and also all other conditions pertaining to lease as provided in the Rules.

PART-III

Liberties, powers and privileges to be exercised and enjoyed by the lessee

1. To enter upon and use the land, described in Part-I of the Schedule during the term hereby demised to carry on all operations necessary extraction, collection, stacking, processing, transport and disposal of minor mineral/mineral leased in natural or in processed/converted form.
2. To make roads, tramways, install machineries, lay eclectic and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

PART-IV

Restrictions and conditions as to the exercise of liberties, powers and privileges in

1. No land shall be used for surface operations if objection is raised by the Competent Authority or the Collector of the District to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/Protected forest without prior permission of the Divisional Forest Officer or the Officer authorized by him in this behalf and upon payment of royalty and fees for compensatory a forestation as may be specified.
3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in

13/06/2012
TAKHASTIDAR
GONDIA
[Signature]

CC: P.C.
[Signature]

CC: P.C.
[Signature]
[Signature]

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accordance with these Rules and as may be specified under Odisha Minerals (Prevention of theft, smuggling and illegal mining and Regulation of Possession, storage, trading and transport) Rules, 2007.

PART-V

Liberties, Powers and privileges reserved to the State Government

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral as may be deemed necessary.

REGISTERED
GONDIA
3/6/22
Mishra

PART-VI

Provision regarding Rents and Royalties

1. The lessee shall, during the substance of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
2. All payments relating rents, royalties, fees, etc., provided under these rules shall be paid to the state Government free from all deductions, at the District Treasury/Sub Treasury and in such manner as the Competent Authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral product, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
4. The lessee shall pay royalty in advance and the differential amount, if any on computation shall be paid by the end of the first fortnight of each half yearly period during subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15th January and 15th July of this year.
6. The lessee shall, in addition to the rents and royalties, also pay the contribution to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules as first above written.

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3/6/22
3/6/22
3/6/22

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- 7. The lessee shall also pay the additional charge at the rate of Rs.177.00 per Cubic Meter.
- 8. The minimum Guaranteed Quantity for royalty for the quarry lease shall be 1,00,000 cum per annum.

Signed by *[Signature]*
 03/06/2022
 TARIASILDAR
 GONDIA

For and on behalf of Governor of Odisha, in the presence of

- 1. Rasmiranjan Bhai, JRA 3.6.22
- 2. Gourya Rajm Meher. JRA 3.6.22

Signed by *[Signature]* 3.6.22

Lessee in the presence of

- 1. Satis Chandra Parmit. 80 - Westar Bazar, H. Dindhanga
 40 - Mahimangudi, Dist. Dhankul 3.6.22
- 2. Dda Klm 90 - Bel Klm H/PK - Tamin 3.6.22

True Copy Attested

[Signature]
 Advocate

- 33 -

4490
22.11.16. (3)

To
The Deputy Collector Judicial,
Collectorate, Dhenkanal.

Annexure-R14/4

Sub: Issue of NOC for possession and issue of exclusive for
operating stone quarry.

Ref.: Your letter No.2891/ JUD / Dt.15.11.2016.

40
22/11

Sir,

ନିବେଦ୍ୟର କାରଣ ଏହିକି ଯେ ମୁଁ ଅଜିତ ସାହୁ, ପି.-ଏ ଗୋକୁଳାନନ୍ଦ ସାହୁ, ସା./
ପୋ.ଅ.- ନିହଲପ୍ରସାଦ, ଜି.-ତେଜାନାଳ ଅନୁରୋଧ କରୁଛି ଯେ,
ତା.ନା.୦୪.୨୦୧୨ରିଖରେ ଆବେଦନ କରିଥିବା ଦରଖାସ୍ତ ମୁତାବକ ଏହା ପୂର୍ବରୁ ମୋର
ଏକ Explosive License vide No.E/EC/OR/22/363(E82730) PESO Kolkata ରୁ ପ୍ରାପ୍ତ
ହୋଇଅଛି । ସେହି ସମୟରେ ମୁଁ ମାତ୍ର ୩ ଗୋଟି ସଇରାତ ଉତ୍ସର ନିଲାମ ଧରିଥିଲି ।
ସେଥିପାଇଁ ସେହି ସମୟର ଆବଶ୍ୟକ ଅନୁଯାୟୀ ଉକ୍ତ License ଟିକୁ ପ୍ରସ୍ତୁତ କରିଥିଲି , କିନ୍ତୁ
ବର୍ତ୍ତମାନ ମୁଁ ଗଢିଆ ତହସିଲ ଅନ୍ତର୍ଗତ Nihalprasad Road metal 01, Nihalprasad
Road metal 02, Bhaliapata Road Metal - 01, Bhaliapata Road Metal - 02, Nahada
Road Metal - 01, Nahada Road Metal - 03, Tolarpasi Road Metal , ତେତକାନାଳ
ସଦର ତହସିଲ ଅନ୍ତର୍ଗତ Bhapur Road Metal No.04 ଓ ଧର୍ମସଳା ତହସିଲ ଅନ୍ତର୍ଗତ
Barada Black Stone Quarry - 02 , Barada Black Stone Quarry - 04 ଗୁଡ଼ିକୁ Lease
ଭାବେ ନେଇଅଛି । ପ୍ରାପ୍ତ ହୋଇଥିବା ପୂର୍ବ License ଅନୁଯାୟୀ ଏହି ଖଣିଗୁଡ଼ିକରୁ ଲଘୁ
ଖଣିକ ପଥର ଉତ୍ତୋଳନ କରିବା ସମ୍ଭବ ହେଉନାହିଁ , କାରଣ ଏହି License ଅନୁଯାୟୀ -

- 1) Nitrate Mixture : 1700 Kg.
- 2) Safty Fuse : 10,000 Mt.
- 3) Detonating fuse : 20,000 Mt.
- 4) Detonator : 44,000 Nos.

(୩)
୩୨
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ଉପରୋକ୍ତ ଦର୍ଶାଯାଇଥିବା ପରିମାଣ ଅନୁଯାୟୀ ମୋତେ ବ୍ୟବହାର କରିବାକୁ
ପଡୁଅଛି । ଯାହା ଫଳରେ ଏତେ ଗୁଡ଼ିଏ ଖଣିରୁ ଲଘୁ ଖଣିକ ପଥର ଉତ୍ତୋଳନ କରିବା ପାଇଁ
ନାହିଁ ନଥିବା ଅସୁବିଧାର ସମ୍ମୁଖୀନ ହେବାକୁ ପଡୁଅଛି । ଏଥି ନିମନ୍ତେ ଏହାର ପରିମାଣକୁ
ବୃଦ୍ଧି କରିବାକୁ ଅନୁରୋଧ କରୁଅଛି ।

ପରପୁଷ୍ଟା ଦେଖନ୍ତୁ

-7X1-

1)	Nitrate Mixture	:	5,000 Kg.
2)	A.N.F.O.	:	100 Kg.
3)	Safty Fuse	:	10,000 Mt.
3)	Detonatoring fuse	:	20,000 Mt.
4)	Detonator	:	44,000 Nos. କୁ ବୁଝି କରିବାପାଇଁ

ତା ୩୦.୦୫.୨୦୧୭ରିଖରେ ମୁଁ ଆବେଦନ କରିଥିଲି । ଏହା ଫଳରେ ଲଘୁ ଖଣିଜ ପଥର ଉତ୍ତୋଳନ କରିବାକୁ ହେଉଥିବା ଅସୁବିଧା ସମାଧାନ ହେବା ସଂଗେ ସଂଗେ ମୁଁ ରାଜସ୍ୱ ଭରଣ କରିବାକୁ ସକ୍ଷମ ହୋଇ ପାରୁଛି ।

ଏଣୁ ବିନିତ ଅନୁରୋଧ କରେକି ଉପରୋକ୍ତ ଦରଖାସ୍ତ୍ରଟିକୁ ମଞ୍ଜୁର କରାଗଲେ ଅଧିକ ଚରୋପକୃତ ହେବ ।

॥ ଇତି ॥

ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ

ASIT SAHAI

(ଅଜିତ ସାହୁ)

True Copy Attested

Advocate

Translated Copy of Annexure-R14/4Page No.73

To,

The Deputy Collector Judicial,
Collectorate, Dhenkanal

Sub:- Issue of NOC for possession and issue of exclusive for operating stone quarry.

Ref:- Your letter No.2891/JUD / Dt. 15.11.2016

Sir,

I, Ajit Sahu, S/o. Late Gokulananda Sahu, At/ P.O-Nihalprasad, Dist.- Dhenkanal with due respect bring to your notice the facts that I have received an Explosive License vide No.E/EC/OR/22/363(E82730) PESO Kolkata prior to the application dated 30.05.2016. During that time, I was holding leased out only three Sairat Quarry. As a consequence, I had submitted only those license. But now I have holding the lease of Nihalprasad Road Metal-01, Nihalprasad Road Metal-02, Bhaliapata Road Metal-01, Bhaliapata Road Metal-02, Nahada Road Metal-01, Nahada Road Metal-02, Tolarpasi Road Metal under Tahasil of Dhenkanal Sadar and Barada Black Stone Quarry-02 and Barada Black Stone Quarry-04 under the Tahasil of Dharmasala. And as per the previous license obtained, be me mining operation in all the above mentioned quarries is not possible because of the following.

- | | | |
|--------------------|---|-------------|
| 1) Nitrate Mixture | : | 1700 Kg. |
| 2) Safty Fuse | : | 10,000 Kg. |
| 3) Detonating fuse | : | 20,000 Mt. |
| 4) Detonator | : | 44,000 Nos. |

The aforementioned quantity has refrained my usage with regard to all the abovementioned quarries. As a consequence, I am not being able to properly carried out mining operation in all the abovementioned quarries. Hence, I request you increase the quantity in the license.

Translated Copy of Page No.74

- | | |
|--------------------|---------------------------|
| 1) Nitrate Mixture | : 5,000 Kg. |
| 2) A.N.F.O | : 100 Kg. |
| 3) Safty Fuse | : 10,000 Kg. |
| 4) Detonating fuse | : 20,000 Kg. |
| 5) Detonator | : 44,000 Nos. to increase |

I had applied my application on 30.05.2016 increased quantity in the license and allowing me smoothly carry out mining operation in all the quarries and deposit of royalty.

Therefore, I would request you kindly respond my application with utmost urgency.

Your's Faithfully

(Ajit Sahu)

True Copy
Attested



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Annexure-R14/15

NO OBJECTION CERTIFICATE

(See Rules 102 & 103)

No Objection Certificate under the Explosive Rules, 2008

Date 03.08.2019

With reference to the application in Form AE-12 dated 30.05.2016, Submitted by Sri Ajit Sahu, in pursuance of rules 102 & 103 of the Explosive Rules, 2008, there is no objection for granting license under the Explosive Rules, 2008 to Sri Ajit Sahu, S/o - Late Gokulananda Sahu, At/PO/PS-Nihalprasad, Dist- Dhenkanal, State - Odisha, PIN - 759016 for the following purpose, Kinds and quantities of explosives in the premises over Plot No - 1833,1961 under Khata No. - 1433/957 and plot No. 1833/9736 under Khata No. 1433/1111 At/PO/PS - Nihalprasad, Tahasil-Gondia, Dist - Dhenkanal, State - Odisha as shown in the site plan duly endorsed and enclosed herewith.

1. Purpose: - License to possess for use explosive of class 2 & 6 in a magazine.
2. Kinds and quantities of explosives.

Ser. No.	Name of explosives	Class	Div.	Quantity		
				At any one time	To be used per day	To be used in one month
a	ANFO	2	0	100 kg	25 M.T	600 M.T
a	High Explosive	2	-	4500 kg	1000 kg	27000 kg
b	Safety Fuse	6	1	10,000 Mtr.	2500 Mtr.	60,000 Mtr.
c	Detonating Fuse	6		20000 Mtr.	5000 Mtr.	120,000 Mtr
d	Electric Deto/Ordinary Deto	6		44,000 Nos	11000 Nos	264,000 Nos.

3. NOC will be valid subject to fulfilment of the following terms & conditions.
 - a. Explosives should be handled by competent and authorized persons. Entry of unauthorized persons should be strictly prohibited. Children under 18 years of age and person under intoxication should not be allowed for loading, unloading or transportation of the explosives or to enter in the licensed premises.
 - b. Smoking, use of naked light, open flame of any kind and use of mobile sets are strictly prohibited at the site and that effect notice should be displaced on the walls of the magazine/storage shed.
 - c. Explosives should only be transported in licensed vans and approved type of bags and container.
 - d. Adequate lighting arrestors are to be provided at the site.
 - e. The storage site should be with boundary wall/bar bade wire fencing to a radlos of 15(fifteen) meters.
 - f. Minimum 100(One hundred) meters distance is to be mentioned from one storage shed to another storage shed.
 - g. Manual operated siren should be provided and siren should be sounded prior to the blasting as warning signal for evacuation from the site.
 - h. Four numbers of water vats at least 400(four hundred) liters capacity each should be provided at the storage site.
 - i. All the employees should be well trained on use/operation and maintenance of first aid & firefighting equipments installed at the site.
 - j. Roof made in RCC 1:1.5:3 of 150 mm thick.

193 - 76 -

- k. All the walls are made of brick of 500mm in cement mortar except the wall of 600 mm thick between detonator and lobby room.
- l. Interior benches shelves are free from grit and there should be no contact between iron and explosives.
- m. 225x1125 'Z' type ventilators fitted with frame of iron bars set firmly in walls of outer face, inner opening protected with brass wire gauga. Total 12 (twelve) Nos to be provided.
- n. 5(Five) thick iron doors playing outside with wooden lining and brass hinges and fittings and having brass lock and internal door made of wood with brass hinges & fittings.
- a. Window playing outside and made of steel plate of 5 mm thick wooden lining having brass should be provided.
- p. The earth-pit will be located at a distance of 3.6 meters away from magazine.
- q. The explosives boxes will be placed on wooden trestles leaving sufficient air gap between wall and stocks of explosives.
- r. Following first aid fire fighting equipments should be provided at the site:-
 - i. Water CO2 Extinguisher 09 liters capacity (ISI approved) - 4 Nos.
 - ii. Dry Chemical powder Extinguisher 05 kg capacity (ISI approved) - 4 Nos.
 - iii. Two fire bucket stand with 4 (four) sand And 4 (four) water buckets.

[Signature]
 District Magistrate,
 Dhenkanal

Memo No. 1102 Judl. Dtd. 03.08.2019

Copy forwarded to Sri Ajit Sahu, S/o- Late Gokulananda Sahu, At/PO/PS-Nihalprasad, Dist-Dhenkanal, State - Odisha, PIN - 759016 for information and necessary action. He is directed to maintain the fire prevention arrangement as per report of Deputy Fire Officer, Angul Circle, Angul.

[Signature]
 District Magistrate,
 Dhenkanal

Memo No. 1103 Judl. Dtd. 03.08.2019

Copy forwarded to the Deputy Fire Officer, Angul Circle, Angul/ Asst. fire Officer, Dhenkanal/ OIC, Gondia Fire station for information and necessary action.

[Signature]
 District Magistrate,
 Dhenkanal

Memo No. 1104 Judl. Dtd. 03.08.2019

- Copy to the :-
1. Superintendent of Police, Dhenkanal
 2. Sub-Collector, Gondia
 3. Tahasildar, Dhenkanal.
- For information and necessary action.

True Copy Attested

[Signature]
 Advocate

[Signature]
 District Magistrate,
 Dhenkanal



Annexure - R14/6
Series

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
F-35/A, बी. जे. बी. नगर | F-35/A, BJB Nagar
भुवनेश्वर | Bhubaneswar 751014
फोन (Phone):- 2433370 | फैक्स (Fax):- 2430656
ई-मेल Email: dyccebh@explosives.gov.in

संख्या (No.): E/EC/OR/22/363(E82730)

दिनांक (Date): 05/02/2020

सेवा में | To,

Shri Ajit Sahu,

S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Town/Village - Dhenkanal
District-DHENKANAL, State-Odisha, Pincode - 759016

5 FEB 2020

विषय : Plot No. PLOT NO.1833,1961 KHATA NO.1433/957, ग्राम NIHALPRASAD, जिला DHENKANAL, राज्य Odisha में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/EC/OR/22/363(E82730) के नवीनीकरण संदर्भ में।
Subject: Possession for Use of Explosives from magazine situated at Plot No.: PLOT NO.1833,1961 KHATA NO.1433/957, NIHALPRASAD, Dist. DHENKANAL, Odisha -Licence No.: E/EC/OR/22/363(E82730) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding
महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या nil दिनांक 05/02/2020 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2025 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।
Reference to your letter No.: nil dated: 05/02/2020, the subject licence duly renewed upto 31/3/2025 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2025 से पहले इस कार्यालय को भेजे जाएं।
For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2025.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाएं (आतिशबाजी गोदाम के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(डा. रुआब अली | Dr. Ruab Ali)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
भुवनेश्वर | Bhubaneswar

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), DHENKANAL (Odisha)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
भुवनेश्वर | Bhubaneswar

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

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अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक :
Licence to possess : (c) for use, explosives of class 1, 2,3,4,5,6 or 7 in a magazineअनुज्ञप्ति सं. (Licence No.): E/EC/OR/22/363(E82730)
वार्षिक फीस रूपए (Annual Fee Rs): 6200/-

1. Licence is hereby granted to

Shri Ajit Sahu (अधिभोगी / Occupier : Shri Ajit Sahu), S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Town/Village
Dhenkanal, District-DHENKANAL, State-Odisha, Pincode - 759016

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Individual

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse,
Detonator, - के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2.0	0	1700 Kg.
2.	Safety Fuse	6.1	0	10000 Mtrs
3.	Detonating Fuse	6.2	0	20000 Mtrs
4.	Detonator	6.3	0	44000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

6 times
as above.

(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/EC/OR/22/363(E82730)
दिनांक (Dated) 19/10/2015

6. अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Plot No. PLOT NO.1833,1961 KHATA NO.1433/957, ग्राम (Town/Village) : NIHALPRASAD पुलिस थाना (Police Station) : NIHALPRASAD
जिला (District) DIHENKANAL राज्य (State) Odisha पिनकोड (Pincode) 759016
दूरभाष (Phone) ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्त परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

: One High Explosives Store Room, One Detonator Store Room and Lobby

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2020 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2020.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस

अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set

forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 19/10/2015

Sd/-
संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
East Circle office, Kolkata

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 20/12/2016

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख

समाप्ति की तारीख

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प

-185- -70-

Date of Renewal	Date of Expiry	Signature of licensing authority and stamp
05/02/2020	31/03/2025	Dy. Chief Controller of Explosives, Bhubaneswar

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

True Copy Attested

Advocate

~~186~~ - ~~80~~ -

Form DE-2
(See rule 113 of the Explosives Rules, 2008)
(Distance Form to be attached to the licence)

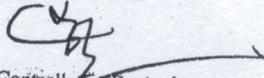
Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/EC/OR/22/363 (E82730) in form LE-3 granted to Shri Ajit Sahu, S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Odisha-759016 .

Type of Structure(s)		Safety distances meters	
Inside Safety Distances(ISD)			
1	Room or Workshop used in Connection with the Magazine	M	UM
2	Any other Explosives Magazine or store House or Factory of the Applicant	31	46
3	Magazine Office		
Middle Safety Distances(MSD)			
4	Magazine Keeper's or Chowkidar's Dwelling house		
5	Railway including Minerals and Private Railways		
6	Canal (in active use) or other navigable water		
7	Dock or Pier or Jetty		
8	Public Highway or Public Road		
9	Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		113
10	River Embankment or Sea Embankment or Public Well		
11	Reservoir or Bounded tank/rope way		
12	Windmillor or Solar panel for Power Generation		
Outside Safety Distances(OSD)			
13	Dwelling House		
14	Govt. and Public Building		
15	Temple, Mosque, Church or Gurudwara or other Places of Worships		
16	Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17	Factory		
18	Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		
19	Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		226
20	Aerodrome		
21	Furnace, Kiln or Chimney		
22	Quarry or mine pit head		
23	Power House or Electric Substation		
24	Wireless Station		
25	Warehouse or other Storage Building		
26	Any other Protected works		
Overhead Electric lines			
27	Electric Power over head Transmission Lines above 440V		90
28	Electric Power over head Transmission Lines upto 440V		15

The Date : 19/10/2015

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 20/12/2016


 For Joint Chief Controller of Explosives
 East Circle office, Kolkata
 Dy. C.C.E. Bhuvanagar

True Copy Attested


Advocate

अनुज्ञापन प्रारूप एल. 5-3 | LICENCE FORM LE-3
(विस्फोटक नियम, 2008 की अनुसूची V के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 6 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने
Licence to possess (or) for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञापन सं. (Licence No.): E/EC/OR/22/390(E98095)
क फीस रूपए (Annual Fee Rs): 9800/-

ANNEXURE - RUF
Serial



Licence is hereby granted to

श्री AJIT SAHU (अधिगामी / Occupier : AJIT SAHU), S/o Late Gokul Chandra Sahu, PO & PS-Nihalprasad, Town/Village - NIHAL PRASAD, District - DHENKANAL, State-Odisha, Pincode - 759016

ने अनुज्ञापित अनुदत्त की जाती है।

अनुज्ञापितधारी की प्रास्थिति : Status of licensee : Individual

अनुज्ञापित निम्नलिखित प्रयोजनों के लिए विधिमान्य है।
Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Detonating Fuse, Safety Fuse, Electric and/or Ordinary Detonators, - के उपयोग के लिए

अनुज्ञापित विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives:-- (क) (a)

क्र. सं. (Sr. No.)	नाम और विवरण (Name and Description)	वर्ग और प्रभाग (Class & Division)	उप-प्रभाग (Sub-division)	मात्रा किसी एक समय में (Quantity at any one time)
1.	Nitrate Mixture	2.0	0	4500 Kg.
2.	Detonating Fuse	6.2	0	20000 Mtrs
3.	Safety Fuse	6.1	0	10000 Mtrs
4.	Electric and/or Ordinary Detonators	6.3	0	44000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापित के लिए]
(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)]:

3 times as above.

निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापन परिसर की पुष्टि होती है।
The licensed premises shall conform to the following drawing(s).

रेखाचित्र क्र. (Drawing No.) E/EC/OR/22/390(E98095)
दिनांक (Dated) 17/06/2020

अनुज्ञापित परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:
Plot No. 1833, 1961, 1833/9736, Khata No. 1433/957, 1433/1111 ग्राम (Town/Village) NIHAL PRASAD
जिला (District) DHENKANAL राज्य (State) Odisha
दूरभाष (Phone) 09938206689 ई-मेल (E-Mail)

पुलिस थाना (Police Station) : NIHAL PRAS.
पिनकोड (Pincode) 759016
फैक्स (Fax)

अनुज्ञापित परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।
The licensed premises consist of following facilities.

Regular Magazine

अनुज्ञापित समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexures.

- उपयुक्त क्रम सं 5 में यथा कथित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापित प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापित की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्रारूप DE-2 | Distance Form DE-2.

यह अनुज्ञापित तारीख 31 मार्च 2025 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2025.

यह अनुज्ञापित अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञापित की शर्तों का अधिक्रमण करने या यदि अनुज्ञापित परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है।
जहां वह लागू हो।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 17/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
East Circle office, Kolk

नवीनीकरण के पृष्ठानक के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

LICENCE FORM P-3
(See Sr.No.-3 of Schedule I and rule 35
of Ammonium Nitrate Rules,2012)

विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाइट्रेट के उपयोग के लिए रखने हेतु अनुज्ञापन
Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)

अनुज्ञापनी संख्या | Licence No. : A/EC/OR/P3/15(A1948)
वार्षिक अनुज्ञापनी शुल्क : Annual licence Fee Rs: 1000/-

अनुज्ञापि एतद्वारा जारी की जाती है :
Licence is hereby granted to :

Shri Ajit Sahu (अभिज्ञाता) : Shri Ajit Sahu)
S/o Late Gokulananda Sahu, At. PO & PS- Nihalprasad , शहर | गांव - Dhenkanal
जिला- DHENKANAL , राज्य- Odisha , पिन कोड - 759016 Phone - , Email-
aurnistone@rediffmail.com , फेक्स-



1. अनुज्ञापिधारी का स्तर: Individual
Status of licence holder: Individual
2. अनुज्ञापि केवल निम्नलिखित प्रयोजन हेतु वैध है: विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाइट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञापि
Licence is valid only for the following purpose : Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)
3. अनुज्ञापि अमोनियम नाइट्रेट की निम्नलिखित मात्रा के लिए वैध है :
Licence is valid for the following quantity of Ammonium Nitrate:

नाम तथा विवरण Name and Description	किसी एक समय में मात्रा (कि.ग्रा.) Quantity at a time (Kg.)	किसी एक वित्तीय वर्ष में क्रय की जाने वाली अमोनियम नाइट्रेट की मात्रा(कि.ग्रा.) Quantity of Ammonium Nitrate to be purchased in a financial Year (Kg.)
Ammonium Nitrate (Solid)	20000	720000

4. अनुज्ञाप परिसर निम्नलिखित आरेखण(णों) के अनुरूप होगा
The licensed premises shall conform to the following drawing(s)
आरेखण संख्या | Drawing No : A/EC/OR/P3/15 (A1948) दिनांक | Dated : 16/06/2020
5. अनुज्ञाप परिसर निम्नलिखित पते पर स्थित है :
The Licensed premises are situated at following address:
Plot No. 1833/1961 & 1833/9736, Khata No.1433/957 & 1433/1111 , शहर/गांव | Town/Village : Nihalprasad, Tahasil-Gondia
पुलिस स्टेशन | Police Station : Nihalprasad जिला | District : DHENKANAL राज्य | State : Odisha
पिन कोड | PinCode : 759016 फोन | Phone : ईमेल | E-Mail : aurnistone@rediffmail.com फेक्स | Fax :
6. अनुज्ञाप परिसर में निम्नलिखित सुविधाएँ उपलब्ध हैं :
The licensed premises consist of following facilities
Consist of one store house .
7. अनुज्ञापि, समय-समय पर यथा संशोधित विस्फोटक अधिनियम 1884, एवं उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 की शर्तों, अतिरिक्त शर्तों तथा निम्नलिखित उपबंधों के अधीन जारी की जाती है :
(i) उक्त क्रम संख्या 5 में उल्लिखित आरेखण (जिसमें स्थल, निर्माण एवं अन्य विवरण दर्शाए गए हैं) ;
(ii) अनुज्ञापि जारी करने वाले प्राधिकारी द्वारा हस्ताक्षरित अनुज्ञापि की शर्तें एवं अतिरिक्त शर्तें ।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Ammonium Nitrate Rules, 2012 framed there under and the conditions, additional conditions and Annexures.
(i) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
(ii) Conditions and Additional Conditions of this licence signed by the license issuing authority.
8. यह अनुज्ञापि 31 मार्च 2025 तक वैध रहेगी ।
This licence shall remain valid till 31st day of March 2025

यह अनुज्ञापि विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 या इस अनुज्ञापि की किसी शर्तों का उल्लंघन करने पर या यदि अनुज्ञाप परिसर, आरेखण और उससे संलग्न उपाबंध में दर्शाए गए विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसंहत की जा सकती है ।
This licence is liable to be suspended or revoked for any violation of the Explosives Act 1884 or Ammonium Nitrate Rules, 2012 framed there under or the conditions of this license, if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक | Date: 16/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक
Joint Chief Controller of Explosives
पूर्वांचल, कोलकाता
East Circle office, Kolkata

अनुज्ञापि नवीकरण के लिए पृष्ठांकन:
Endorsement for renewal of licence:

नवीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर
Signature of licensing authority

सांविधिक चेतावनी: अमोनियम नाइट्रेट कानून का दुरुपयोग कानूनी तौर पर गंभीर दण्डनीय अपराध है ।
Statutory Warning : Misuse of Ammonium Nitrate shall constitute serious criminal offence under the law.

मुख्य विस्फोटक नियंत्रक / या विस्फोटक नियंत्रक द्वारा प्रदत्त प्ररूप P-3 में विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम में अमोनियम नाइट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति, अनुज्ञप्ति संख्या A/EC/OR/P3/15(A1948) की शर्तें निम्नलिखित हैं।

The following are the conditions of licence number A/EC/OR/P3/15(A1948) to Licence to possess for us Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO) in Form P-3 granted the Chief Controller or Controller of Explosives.

1. अमोनियम नाइट्रेट का भण्डारण अनुज्ञप्ति के साथ संलग्न अनुमोदित आरेखण में दर्शाए गए अनुज्ञप्त गोदाम या मेल्ट भण्डारण टैंक में ही किया जाएगा The Ammonium Nitrate shall be possessed only in the licensed storehouse or melt storage tank shown in the approved plan attached with the License.
2. अमोनियम नाइट्रेट की मात्रा परिसर, में या उसके किसी भी भाग में, अनुज्ञप्त मात्रा, किसी एक समय में, से अधिक नहीं होनी चाहिए। The quantity of Ammonium Nitrate in the premises or any part thereof shall not exceed at any one time the quantity for which License has been issued.
3. छलका हुआ या अपशिष्ट अमोनियम नाइट्रेट को एकत्र कर अनुज्ञप्तिधारी द्वारा विनष्ट किया जाना चाहिए एवं विनष्ट किए गए अमोनियम नाइट्रेट की मात्रा को लेखाजोखा रखा जायेगा। Spilled or sweepings of Ammonium Nitrate the waste Ammonium Nitrate collected from sweeping or spilled shall be destroyed by the License holder and account thereof shall be maintained indicating the quantity of the Ammonium Nitrate destroyed.
4. अनुज्ञप्तिधारी और विनिर्माण तथा संपरिवर्तन के लिए परिसर में नियुक्त प्रत्येक व्यक्ति को विनिर्माण तथा संपरिवर्तन के लिए अनुज्ञप्ति परिसर में अथवा विस्फोट से होने वाली दुर्घटना से बचाव तथा विनिर्माण तथा संपरिवर्तन के लिए अनुज्ञप्त परिसर में अनधिकृत व्यक्तियों के प्रवेश से बचाव के लिए पूर्ण सावधानी बरतनी होगी एवं ऐसे किसी भी कार्य से विरत करना होगा जो अग्नि या विस्फोट का कारण बने एवं जो विनिर्माण तथा संपरिवर्तन परिसर में कार्य के उद्देश्य से आवश्यक न हो। The License holder and every person employed shall take all due precautions for prevention of accidents by fire or explosion in the licensed premises and for preventing unauthorized person from having access to licensed premises and shall abstain from any act from whatsoever which tends to cause or explosion and is not reasonably necessary for the purpose of works related thereto.
5. मुख्य विस्फोटक नियंत्रक या अनुज्ञापन प्राधिकारी की पूर्व लिखित स्वीकृति के बिना अनुज्ञप्त परिसर में किसी भी प्रकार का परिवर्तन एवं परिवर्धन नहीं किया जाएगा। स्वीकृत किए गए इस प्रकार के परिवर्तन एवं परिवर्धन अनुज्ञप्ति के साथ संलग्न संशोधित आरेखण में दर्शाए जाएंगे। No additions and alterations shall be carried out in the licensed premises without a previous sanction in writing of the Licensing Authority. Such additions and alterations so sanctioned shall be shown in the amended plan attached to the License.
6. अनुज्ञप्तिधारक द्वारा विनिर्माण तथा संपरिवर्तन प्रक्रिया के पर्यवेक्षण एवं कार्यों का संचालन इन नियमों के अनुरूप करने हेतु एक योग्य एवं सक्षम व्यक्ति नियुक्त किया जाएगा। The License holder shall appoint a competent person to supervise the operations shall be conducted under the supervision of the competent person.
7. किसी निरीक्षण अधिकारी या नमूना लेने वाले अधिकारी को अनुज्ञप्त परिसर में युक्तियुक्त समय पर बराबर अबाध पहुँच प्रदान की जाएगी और ऐसे अधिकारी को वे सभी सुविधाएँ उपलब्ध की जाएगी जिससे कि वह सुनिश्चित कर सके कि अधिनियम और इन नियमों के उपबंधों एवं सुरक्षा संबंधी शर्त का सम्यक रूप से पालन किया जा रहा है। Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and all facilities shall be offered to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
8. यदि जिला प्राधिकारी या निरीक्षण अधिकारी अनुज्ञप्तिधारी को लिखित में अधिकृत परिसर में कोई मरम्मत या कोई परिवर्तन या परिवर्धन या ऐसी सफाई कार्यों को क्रियान्वित करने के लिए, जो ऐसे अधिकारी की राय में अस्वीकार्य जोखिम उत्पन्न कर सकती है और इस प्रकार वह परिसर के बाहर या भीतर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, सूचित करता है, तो अनुज्ञप्तिधारी उन सफाई कार्यों को निष्पादित करेगा और ऐसे प्राधिकारी द्वारा विनिर्दिष्ट अवधि में अनुपालन की रिपोर्ट देगा। If the License Issuing authority or the inspecting officer informs in writing, the holder of the License to execute any repairs or to make any additions or alterations to the licensed premises or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and therefore the same is necessary for the safety or security of the premises or persons, the holder of the License shall execute the recommendations and report compliance within the period specified by such authority.
9. अग्नि या विस्फोट से होने वाली दुर्घटनाओं और अमोनियम नाइट्रेट की हानि, उसमें कमी या चोरी की सूचना निकटतम पुलिस स्टेशन और जिला प्राधिकारी के स्थानीय कार्यालय को तुरन्त, दी जाएगी। Accidents by fire or explosion and losses, shortage or theft of Ammonium Nitrate shall be immediately reported to the nearest police station and the District Authority.
10. अनुज्ञप्तिधारी अनुसूची-II भाग 3 में विनिर्दिष्ट प्ररूप में इनका अभिलेख रखेंगे जिससे कि अमोनियम नाइट्रेट के लिए उत्तरदायित्व सुनिश्चित कर उनकी पहचान कर खोज की जा सके एवं नियम 50 में विहित प्राधिकारी के मांगे जाने पर ऐसे अभिलेख प्रस्तुत किए जाएं। License holder shall maintain records in the prescribed forms specified in Schedule II Part 3 to ensure accountability, identification and traceability of Ammonium Nitrate and shall produce such records on demand to authority specified in rule 50.
11. अनुज्ञप्तिधारी, अनुसूची II भाग 3 में विनिर्दिष्ट प्ररूप द-9 में जिला प्राधिकारी को मासिक विवरणी इस प्रकार प्रेषित करेंगे कि वह प्रत्येक आगामी महीने की 10 तारीख तक अनुज्ञापन प्राधिकारी या जिला प्राधिकारी को प्राप्त हो जाए। The License holder shall submit monthly returns of AN received, sold /used/stolen or short received and destroyed in the form prescribed in Form R-9 of Part 3 of Schedule II so as to reach Licensing Authority and District Authority within 10th day of every succeeding month.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक
पूर्वांचल, कोलकाता
For Joint Chief Controller of Explosives
East Circle office, Kolkata

मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा अनुदत्त प्ररूप एत ई 1 (अनुच्छेद (घ)) में एन.एफ.ओ. विस्फोटकों के विनिर्माण के लिए अनुज्ञप्ति सं. E/EC/OR/38/55(E93321) की शर्तें निम्नलिखित हैं।

The following are the conditions of licence number E/EC/OR/38/55(E93321) for manufacture of ANFO explosives in Form LE-1 [article 1 (d)] granted by Controller or Controller of Explosives.

- परिसर या उसके किसी भाग में एनएफओ विस्फोटकों की मात्रा किसी एक समय में उस मात्रा से अधिक नहीं होगी, जिसके लिए अनुज्ञप्ति जारी की गई है।
The quantity of ANFO explosives in the premises or any part thereof shall not exceed at any one time the quantity for which licence has been issued.
- एनएफओ विनिर्माण शेड को 15 मीटर की दूरी पर बाड़ लगा कर संरक्षित किया जाएगा और वह अनुसूची- VIII की सारणी 1 में यथाविनिर्दिष्ट संरक्षित संकमों से सुरक्षा दूरी बनाए रखेगा।
The ANFO manufacturing shed shall be protected by a fencing at a distance of 15 metres and it shall maintain safety distance from protected works as specified in table 1 of Schedule VIII.
- शेड में कार्य कड़ाई में अधिकृत सुरक्षाकार्य प्रक्रियाओं और अनुदेशों के अनुसार किया जाएगा।
Work in the shed shall be carried out strictly in accordance with the laid down safe working procedures and instructions.
- एनएफओ विस्फोटकों को विनिर्माण अनुज्ञप्तिधारी द्वारा नियुक्त किसी अर्हित उत्तरदायी व्यक्ति के सीधे पर्यवेक्षणधीन किया जाएगा।
The ANFO explosives shall be manufactured under the immediate supervision of a qualified responsible person appointed by the licensee.
- अनुज्ञप्तिधारी और प्रत्येक नियोजित व्यक्ति उस स्थान या उन स्थानों में जहां एनएफओ विस्फोटकों का विनिर्माण किया जात है या देखभाल की जाती है या उपयोग किया जाता है, अग्नि या विस्फोटक के कारण होने वाली दुर्घटनाओं को रोकने के लिए सभी सम्यक पूर्वाधानियां बरतेंगे।
The licensee and every person employed shall take all due precautions for the prevention of accidents by fire or explosion, in the place or places where the ANFO explosives is manufactured, handled or used.
- एनएफओ विस्फोटकों के सभी अवशेषों को एकत्रित किया जाएगा और अनुभवी व्यक्ति के पर्यवेक्षण के अधीन अनुज्ञप्त परिसर से दूर किसी सुरक्षित स्थान में नष्ट किया जाएगा।
All spillage of ANFO explosive shall be collected and destroyed at a safe place away from the licensed premises under the supervision of experienced person.
- एनएफओ विस्फोटकों के विनिर्माण के लिए प्रयुक्त आधानों और मिश्रणों को प्रयोग के पश्चात् उपयुक्त डिटरजेंट गोल से अच्छी तरह साफ किए जाएंगे और जल से धोया जाएगा।
All containers and mixers used for manufacturing the ANFO explosive shall after use, be thoroughly cleaned with suitable detergent solution and washed with water.
- अनुज्ञप्तिधारी और कर्मचारी परिसरों के भीतर अपात के दौरान कड़ी जानेवाली प्रक्रिया से अवगत होंगे।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
- किसी निरीक्षण या नमूना लेने वाले अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध पहुंच प्रदान की जाएगी और यह अभिनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों या सुरक्षा संबंधी शर्तों का सम्यक रूप से पालन किया जाता है, उस अधिकारी को प्रत्येक सुविधा उपलब्ध करवाई जाएगी।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
- यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक लिखित में अनुज्ञप्ति धारक को अनुज्ञप्त परिसर या मशीनरी, औजारों या साधनों में कोई मरम्मत या कोई परिवर्धन या परिवर्तन करने के लिए या ऐसी सिफारिशों को क्रियान्वित करने के लिए, जोखिम प्रदर्शित कर सकती है और परिसर या व्यक्तियों की स्थल पर या स्थल से बाहर सुरक्षा के लिए आवश्यक है, सूचित करता है जो अनुज्ञप्ति धारक उन सिफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी द्वारा विनिर्दिष्ट अवधि के भीतर अनुपालन की रिपोर्ट देगा।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
- अग्नि या विस्फोट के कारण होनेवाली दुर्घटनाओं और विस्फोटकों की हानि, कमी या चोरी के बारे में निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी तथा अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय में तुरंत रिपोर्ट की जाएगी।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Joint Chief Controller of Explosives
पूर्वांचल, कोलकाता। East Circle office, Kolkata

True Copy Attested

Advocate

